Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 4/82-ALC4/2019 dated 19.07.2019 for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 3/82-ALC4/2019 dated 05.07.2019 (actually held on 05.07.2019 and 12.07.2019) and approved the same.

MEETING NUMBER : 4/82-ALC4/2019 **MEETING DATE** : 19.07.2019

1	**Case No:27/2/82-ALC4/2010**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01261/AM10/	RLA File :04/24/040/00279/AM10/	Lic.No/Date:0410111329 04.02.2010	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

2	**Case No:6/22/82-ALC4/2012**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00709/AM13/	RLA File :03/95/040/00262/AM13/	Lic.No/Date:0310705888 22.08.2012	
	Decision: The Committee considered the case as per agenda and it was noted that the reply furnished by the firm vide its e-mail dated 28.06.2019 did not match with the requisite information as called for by NC. Hence, the Committee after deliberation decided to **reject** the case.			

3	**Case No:238/1/82-ALC4/2019**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00144/AM20/	RLA File :24/24/040/00011/AM13/	Lic.No/Date:2410037438 20.09.2012	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXYMETHYL-4-METHYL-1-PHENYL-3-PYRAZOLIDONE (PHENIDONE-D / DIMESONE-S)	1 kg	1	PHENYL HYDRAZINE (HYDRAZINOBENZENE / PHD)	1.25 kg
		2	DIMETHYLOL PROPIONIC ACID	1.40 kg
		3	TOLUENE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

4	**Case No:236/1/82-ALC4/2019**	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00142/AM20/	RLA File :09/24/040/00620/AM14/	Lic.No/Date:0910059454 28.02.2014	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ATORVASTATIN CALCIUM	1 kg	1	(4R-CIS)-1,1-Dimethylethyl-6-Cyanomethyl-2,2,Dimethyl 1,3-Dioxane-4-Acetate	0.708 kg
		2.	Methyl isobutyryl acetate	1.423 kg

RA concerned may take further necessary action as per above decision of NC.

5	**Case No:239/1/82-ALC4/2019**	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00145/AM20/	RLA File :24/24/040/00008/AM15/	Lic.No/Date:2410041561 26.08.2014	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-HYDROXYMETHYL-4-METHYL-1-PHENYL-3-PYRAZOLIDONE (PHENIDONE-D / DIMESONE-S)	1 kg	1	PHENYL HYDRAZINE (HYDRAZINOBENZENE / PHD)	1.25 kg
		2	DIMETHYLOL PROPIONIC ACID	1.40 kg
		3	TOLUENE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

6	**Case No:310/10/82-ALC4/2018**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00597/AM19/	RLA File :07/24/040/00347/AM16/	Lic.No/Date:0710109255 12.01.2016	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019 and 1/82-ALC4/2019 dated 03.06.2019:

(i) Approved composition of each export product; and
(ii) Copy of Master Batch Formula of each export product.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

7	**Case No:281/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00908/AM19/	RLA File :07/24/040/00384/AM16/	Lic.No/Date:0710109416 18.02.2016	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
CALCIUM LACTATE GLUCONATE	1 kg	1	CALCIUM LACTATE - PENTAHYDRATE	0.490 kg
		2	CALCIUM GLUCONATE - ORAL GRADE	0.680 kg

RA concerned may take further necessary action as per above decision of NC.

8	**Case No:6/11/85-ALC3/2016**	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/85/050/00103/AM17/	RLA File :03/94/040/00502/AM17/	Lic.No/Date:0310807611 06.09.2016	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 20.06.2019 has furnished its reply. Deferred for comments of TE.			

9	**Case No:335/12/82-ALC4/2018**	Party Name:MEDREICH LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00962/AM19/	RLA File :07/24/040/00216/AM17/	Lic.No/Date:0710110453 23.09.2016	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

10	**Case No:148/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01109/AM17/	RLA File :03/95/040/00703/AM17/	Lic.No/Date:0310809708 09.12.2016	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 kg	1	MONO METHYL AMINE	0.2735 kg
			2	ETHYLENE OXIDE	0.7765 kg
2	STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 kg	1	MONO METHYL AMINE	0.194 kg
			2	ETHYLENE OXIDE	0.826 kg
3	STERO MDEA (PIP)	1 kg	1	MONOMETHYLETHANOLAMINE	0.363 kg
			2	ETHYLENE OXIDE	0.213 kg
			3	PIPERAZINE 68%	0.520 kg
4	STERO MDEA (Methyl Diethanol Amine)	1 kg	1	MONO METHYL AMINE	0.274 kg
			2	ETHYLENE OXIDE	0.777 kg

RA may take appropriate action as per the decision of Norms Committee.

11	**Case No:158/17/82-ALC4/2016**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01119/AM17/	RLA File :03/95/040/00690/AM17/	Lic.No/Date:0310809727 09.12.2016	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 14/82-ALC4/2018 dated 14.02.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	STERO MDEA-EX (MONO METHYL AMINE ETHOXYLATE)	1 kg	1	MONO METHYL AMINE	0.2735 kg
			2	ETHYLENE OXIDE	0.7765 kg
2	STERO MPEA (B) (Poly Ethoxylated Methyl Amine)	1 kg	1	MONO METHYL AMINE	0.194 kg
			2	ETHYLENE OXIDE	0.826 kg
3	STERO MDEA (PIP)	1 kg	1	MONOMETHYLETHANOLAMINE	0.363 kg
			2	ETHYLENE OXIDE	0.213 kg
			3	PIPERAZINE 68%	0.520 kg
4	STERO MDEA (Methyl Diethanol Amine)	1 kg	1	MONO METHYL AMINE	0.274 kg
			2	ETHYLENE OXIDE	0.777 kg

RA may take appropriate action as per the decision of Norms Committee.

12	**Case No:205/4/82-ALC4/2017**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00213/AM18/	RLA File :52/24/040/00004/AM18/	Lic.No/Date:5210042246 01.05.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-(2-METHOXYETHYL)PHENOL	1 kg	1	PARA CHLORO PHENOL	2.42 kg
		2	ETHYLENE OXIDE	0.55 kg
		3	TETRAHYDROFURAN	1.00 kg
		4	MAGNESIUM METAL TURNING	0.37 kg

RA concerned may take further necessary action as per above decision of NC.

13	**Case No:291/4/82-ALC4/2017**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00299/AM18/	RLA File :04/24/040/00036/AM18/	Lic.No/Date:0410163149 25.05.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. / 100 mg tablet
METOPROLOL TARTRATE TABLETS USP 100MG (1 PACK = 1000 TABLETS) NET API CONTENT PER TABLET: 107MG INCLUDING WASTAGE	1 Number	1	METOPROLOL TARTRATE	102.0 mg
		2	STEAR O WET (MAGNESIUM STEARATE/SLS)	4.20 mg
		3	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE Nf.Ph.Eur.J.P)	190.80 mg
		4	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM Nf.Ph.Eur.J.P)	33.60 mg
		5	LACTOSE ANHYDROUS NF DT	62.00 mg
		6	CLOSURE 53MM CT (PACKING MATERIAL)	As per packing policy
METOPROLOL TARTRATE TABLETS USP 100MG (1PACK = 100 TABLETS) NET API CONTENT PER TABLET : 107MG INCLUDING WASTAGE	1 Number	1	METOPROLOL TARTRATE	102.0 mg
		2	STEAR O WET (MAGNESIUM STEARATE/SLS)	4.20 mg
		3	AVICEL 102 (MICRO CRYSTALLINE CELLULOSE Nf.Ph.Eur.J.P)	190.80 mg
		4	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM Nf.Ph.Eur.J.P)	33.60 mg
		5	LACTOSE ANHYDROUS NF DT	62.00 mg
		6	CLOSURE 53MM CT (PACKING MATERIAL)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

14	**Case No:283/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00910/AM19/	RLA File :07/24/040/00053/AM18/	Lic.No/Date:0710111675 29.05.2017	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

15	**Case No:401/4/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00409/AM18/	RLA File :05/24/040/00098/AM18/	Lic.No/Date:0510403003 01.06.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PLASTICIZER (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.352 kg
		2	ISO NONANOL	0.695 kg

RA concerned may take further necessary action as per above decision of NC.

16	**Case No:402/4/82-ALC4/2017**	Party Name:PCL OIL & SOLVENTS LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00410/AM18/	RLA File :05/24/040/00097/AM18/	Lic.No/Date:0510403001 01.06.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
PLASTICIZER (PVC) (DINP)	1 kg	1	PHTHALIC ANHYDRIDE	0.352 kg
		2	ISO NONANOL	0.695 kg

RA concerned may take further necessary action as per above decision of NC.

17	**Case No:109/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01064/AM18/	RLA File :09/24/040/00181/AM18/	Lic.No/Date:0910065247 06.07.2017	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda and it was observed that the firm was requestedto attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected:

(i) A copy of 4.07 applications of all the above mentioned Advance Authorizations.
(ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis.
(iii) Recovery of solvents.
(iv) Justification for low yield in certain stages of the reaction.
(v) Any authenticated literature to support low yield in reactions.

18	**Case No:206/13/82-ALC4/2018**	Party Name:NATURAL REMEDIES PVT.LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01184/AM19/	RLA File :07/24/040/00307/AM17/	Lic.No/Date:0710111893 20.07.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TOPICURE 75 ML CONTENT OF IMPORT ITEM IN EXPORT PRODUCT IS 1900 KGS	371000 Number	1	EUCOLYPTUS OIL	4344 kg
TOPICURE 250 ML CONTENT OF IMPORT ITEM IN EXPORT PRODUCT IS 2443.97 KGS	144000 Number			

RA concerned may take further necessary action as per above decision of NC.

19	**Case No:297/12/82-ALC4/2018**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00924/AM19/	RLA File :07/24/040/00129/AM18/	Lic.No/Date:0710111984 08.08.2017	Defer Date:19.07.2019

Decision: RLA, Bangalore was requested vide e-mail dated 13.03.2019 to furnish a hard copy of 4.07 application. However, application is still awaited from RLA, Bangalore. Hence, it was decided to issue a Reminder to RLA, Bangalore for furnishing a copy of application expeditiously.

20	**Case No:116/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM18/	RLA File :09/24/040/00234/AM18/	Lic.No/Date:0910065373 23.08.2017	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected:

(i) A copy of 4.07 applications of all the above mentioned Advance Authorizations.
(ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis.
(iii) Recovery of solvents.
(iv) Justification for low yield in certain stages of the reaction.
(v) Any authenticated literature to support low yield in reactions.

21	**Case No:134/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01089/AM18/	RLA File :09/24/040/00233/AM18/	Lic.No/Date:0910065372 23.08.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected: (i) A copy of 4.07 applications of all the above mentioned Advance Authorizations. (ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. (iii) Recovery of solvents. (iv) Justification for low yield in certain stages of the reaction. (v) Any authenticated literature to support low yield in reactions.			

22	**Case No:309/12/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00936/AM19/	RLA File :09/24/040/00132/AM18/	Lic.No/Date:0910065393 24.08.2017	
	Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower: Export product: MYRTECAINE, Qty.: 1 kg Sl. No.: 1 Import items: 6,6-Dimethylbicyclo [3.1.1]Hept -2-ene-2-Ethanol (NOPOL T), Qty.: 0.905 kg RA concerned may take further necessary action as per above decision of NC.			

23	**Case No:131/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM18/	RLA File :09/24/040/00238/AM18/	Lic.No/Date:0910065396 28.08.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected: (i) A copy of 4.07 applications of all the above mentioned Advance Authorizations. (ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. (iii) Recovery of solvents. (iv) Justification for low yield in certain stages of the reaction. (v) Any authenticated literature to support low yield in reactions.			

24	**Case No:132/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01087/AM18/	RLA File :09/24/040/00235/AM18/	Lic.No/Date:0910065398 28.08.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected: (i) A copy of 4.07 applications of all the above mentioned Advance Authorizations. (ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. (iii) Recovery of solvents. (iv) Justification for low yield in certain stages of the reaction. (v) Any authenticated literature to support low yield in reactions.			

25	**Case No:141/12/82-ALC4/2017**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01096/AM18/	RLA File :09/24/040/00236/AM18/	Lic.No/Date:0910065397 28.08.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected: (i) A copy of 4.07 applications of all the above mentioned Advance Authorizations. (ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. (iii) Recovery of solvents. (iv) Justification for low yield in certain stages of the reaction. (v) Any authenticated literature to support low yield in reactions.			

26	**Case No:177/12/82-ALC4/2017**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01132/AM18/	RLA File :09/24/040/00273/AM18/	Lic.No/Date:0910065450 11.09.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 28.06.2019 has furnished its reply. Deferred for comments of TE.			

27	**Case No:112/12/82-ALC4/2017**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01067/AM18/	RLA File :09/24/040/00303/AM18/	Lic.No/Date:0910065453 14.09.2017	Defer Date:19.07.2019

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019:

(i) Stepwise complete and balanced chemical reaction showing molecular weights of input and output materials.
(ii) % yield on molar basis for each steps.
(iii) Requirement and recovery of each solvent in the process.
(iv) Material balance for each step of manufacturing process.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

28	**Case No:198/4/82-ALC4/2018**	Party Name:SAPTAGIR CAMPHOR LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00198/AM19/	RLA File :09/24/040/00293/AM18/	Lic.No/Date:0910065468 15.09.2017	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information:

(i) Complete 4E with all technical details, molecular weight and yield etc.

29	**Case No:153/10/82-ALC4/2018**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00440/AM19/	RLA File :09/24/040/00336/AM18/	Lic.No/Date:0910065562 17.10.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
Rocuronium Bromide Injection 10mg/ml, 5ml Vial	3866300 Number
Rocuronium Bromide Injection 10mg/ml,10ml Vial	1288800 Number

Sl. No.	Import items	Qty.
1	(2B, 3A, 5A, 16B, 17B)-2-(4-Morpholinyl)-16 (1-Pyrrolidinyl) Androstane-3, 17-Diol Crude	372.135 kg
2	VialsGlass	Relevant as per Packing Policy
3	Rubber StoppersRubber	
4	Seals	
5	TubingPlastic	Consumables, not allowed
6	FiltersPlastic	

RA concerned may take further necessary action as per above decision of NC.

30	**Case No:64/10/82-ALC4/2017**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00902/AM18/	RLA File :03/95/040/00574/AM18/	Lic.No/Date:0310816779 02.11.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Aerodini 100 mcg Inhaler (200MD) / Bulmol 100mcg Inhaler (200MD) / Salcross HFA 100mcg Inhaler (200MD) / Salbutamol Pressurised Inhalation BP 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can 0.48mm cream body actuator, HFA 134A	1 Number	1	SALBUTAMOL	0.020 gm
		2	BUDESONIDE	-
		3	58 mcl AEROSOL VALVES	1.01 Number
		4	19ml ALUMINIUM CAN	1.01 Number
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	1.01 Number
		6	ACTU-0.40MM CREAM BODY ACTUATORS	-
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.0152 kg
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can 0.40mm cream body actuator, HFA 134A	1 Number	1	SALBUTAMOL	-
		2	BUDESONIDE	0.020 gm
		3	58 mcl AEROSOL VALVES	1.01 Number
		4	19ml ALUMINIUM CAN	1.01 Number
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	-
		6	ACTU-0.40MM CREAM BODY ACTUATORS	1.01 Number
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.0152 kg
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can 0.40mm cream body actuator, HFA 134A	1 Number	1	SALBUTAMOL	-
		2	BUDESONIDE	0.040 gm
		3	58 mcl AEROSOL VALVES	1.01 Number
		4	19ml ALUMINIUM CAN	1.01 Number
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	-
		6	ACTU-0.40MM CREAM BODY ACTUATORS	1.01 Number
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.0152 kg

RA concerned may take further necessary action as per above decision of NC.

31	**Case No:79/12/82-ALC4/2017**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM18/	RLA File :03/94/040/00496/AM18/	Lic.No/Date:0310816778 02.11.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Copy of Master Batch Formula and (ii) No. of Actuation per ml of Topical Solution. In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

32	**Case No:51/12/82-ALC4/2017**	Party Name:D. K. PHARMA LAB	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01006/AM18/	RLA File :03/94/040/00603/AM18/	Lic.No/Date:0310816992 13.11.2017	Defer Date:19.07.2019
	Decision: RLA, Kanpur was requested vide e-mail dated 04.07.2019 to give clarification regarding issuance of licence against the import item – DETOX FOC – 27 FISH BODY OIL CRUDE, which falls under Chapter 1504 under Para 4.07 of HBP Vol. I. RLA, Kanpur vide letter dated 17.07.2019 has furnished its reply. Deferred for comments of TE.			

33	**Case No:208/12/82-ALC4/2017**	Party Name:ATUL LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01163/AM18/	RLA File :08/24/040/00203/AM18/	Lic.No/Date:0810141364 24.11.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Cycloaliphatic Amine Adduct.	1 kg	1	Isophorone Diamine	0.525 kg
		2	Basic Liquid Resin (YD 128) Equal to YN 1828.	0.135 kg

RA concerned may take further necessary action as per above decision of NC.

34	**Case No:234/4/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00234/AM19/	RLA File :09/24/040/00396/AM18/	Lic.No/Date:0910065686 24.11.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Copy of valid DML for each export product. (ii) Master Batch Formula for each export product. (iii) Imports applied for each export items viz – 2.5 mg, 5mg and 10 mg tablets separately. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

35	**Case No:236/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00236/AM19/	RLA File :09/24/040/00403/AM18/	Lic.No/Date:0910065688 24.11.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected: (i) A copy of 4.07 applications of all the above mentioned Advance Authorizations. (ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. (iii) Recovery of solvents. (iv) Justification for low yield in certain stages of the reaction. (v) Any authenticated literature to support low yield in reactions.			

36	**Case No:243/4/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00243/AM19/	RLA File :09/24/040/00404/AM18/	Lic.No/Date:0910065687 24.11.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH with following information / documents, failing which its case would be rejected: (i) A copy of 4.07 applications of all the above mentioned Advance Authorizations. (ii) Appendix 4E along with Chemical reaction, molecular weight and yield on molar basis. (iii) Recovery of solvents. (iv) Justification for low yield in certain stages of the reaction. (v) Any authenticated literature to support low yield in reactions.			

37	**Case No:232/4/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00232/AM19/	RLA File :09/24/040/00421/AM18/	Lic.No/Date:0910065715 30.11.2017	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2018 , dated 15.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
T BocHydrizine or Atzanavir (ATZ) I Hydrazine OR TBH-2	1 kg	1.	4-BROMO BENZALDEHYDE	1.177 kg
		2.	TRIETHYL ORTHO FORMATE	1.88 kg
		3.	TETRAHYDROFURAN	1.363 kg
		4.	1,3-BIS(DIPHENYLPHOSPHINO PROPANE) NICK EL(II) CHLORIDE	0.0542 kg
		5.	ISOPROPYL ALCOHOL	3.72 kg
		6.	PALLADIUM METAL	0.0005 kg
		7.	DICHLORO METHANE (MDC)	4.73 kg
		8.	TOLUENE	5.73 kg
		9.	HEXANE	1.54 kg

RA concerned may take further necessary action as per above decision of NC.

38	**Case No:215/12/82-ALC4/2017**	Party Name:KLJ PLASTICIZERS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01170/AM18/	RLA File :05/23/040/00334/AM18/	Lic.No/Date:0510404915 13.12.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per SION A-1291 or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DI-BUTYL PHTHALATE (GRADE-M) (DBP-M)(PACKED IN 2554 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (21,709.000 KGS. WITHOUT WASTAGE)) (EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 235.000 KGS.)	1 kg	1	PHTHALIC ANHYDRIDE	0.56 kg
		2	SABUTOL	0.56 kg
		3	HDPE GRANULES (TOTAL WEIGHT = 22,794.450 KGS.)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

39	**Case No:240/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01195/AM18/	RLA File :06/24/040/00041/AM18/	Lic.No/Date:0610038759 14.12.2017	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) CoA of import item indicating percentage composition of Mentha Arvensis Oil.			

40	**Case No:236/12/82-ALC4/2017**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01191/AM18/	RLA File :05/23/040/00337/AM18/	Lic.No/Date:0510404950 15.12.2017	

Decision: The Committee considered the request of the firm for revision in adhoc norms in the presence of technical experts and after deliberation, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Import Item		Norms recommended for 1 No. Injection					
		600 mg / 100 ml	300 mg / 50 ml	260 mg / 43.4 ml	150 mg / 25 ml	100 mg / 16.07 ml	30 mg / 5 ml
1. Paclitaxel OR its raw materials as per norms given below on pro rata basis:		630 mg	315 mg	273 mg	157 mg	105 mg	33 mg
2	KOLLIPHOR ELP. Used as excipient.	53 gms	26.5 gms	23.0 gms	13.25 gms	8.851 gms	2.65 gms
3	ETHANOL ABSOLUTE SUITABLE FOR USE AS EXCIPIENT EMPROVE EXP PH EUR, BP,JP,USP. Used as excipient.	39.3 gms	19.65 gms	17.056 gms	9.825 gms	6.563 gms	1.965 gms
4	RUBBER STOPPERS FOR PHARMACEUTICAL ARTICLES USE 20MM TFE 2 1888 GRY SIL LEV3 WESTAR RS. Rubber Stoppers 20mm dia for glass bottles.	Relevant as per packing policy					
5	GLASS BOTTLES ANTIBIOTIQUE 100, CLEAR GLASS TYPE 1, NECK FINISH ISO836220,0. Moulded glass bottle 100ml capacity.						
6	GLASS BOTTLES ANTIBIOTIQUE 50, CLEAR GLASS TYPE 1, NECK FINISH ISO83620200 Moulded glass bottle 50 ml capacity.						

7	20 ML CLEAR TYPE 1 TUBULAR GLASS VIAL, 20MM CRIMP NECK, VC020-20C OR GLASS BOTTLES ANTIBIOTIQUE 50, CLEAR GLASS TYPE 1, NECK FINISH ISO83620200.	
8	6 ML ISO CLEAR TYPE 1 TUBULAR GLASS VIAL 20 MM CRIMP NECK, VCDIN6R. Tubular glass bottles 6 ml capacity.	

Norms for 1 kg export of Paclitaxel

Sl. No.	Import Items	Qty.
1	SILICA GEL. Moisture content: NMT 6%.	20.00 kg
2	CERROUS CHLORIDE ANHYDROUS. Assay: NLT 95%.	0.100 kg
3	2-(PMP)-N-Bz-4-Ph-OXAZOLIDINE CARBOXYLIC ACID. Assay: NLT 98%	1.12 kg
4	TAXUS BACCATTA LEAVES. D/L Ratio: NLT 0.1	1722.00 kg

RA concerned may take further necessary action as per above decision of NC.

41	**Case No:29/4/82-ALC4/2018**	Party Name:VAKS PHARMA PVT.LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00029/AM19/	RLA File :03/95/040/00752/AM18/	Lic.No/Date:0310818019 26.12.2017	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 28.06.2019:

(i) DML
(ii) Master Batch Formula.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

42	**Case No:217/12/82-ALC4/2017**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01172/AM18/	RLA File :03/95/040/00811/AM18/	Lic.No/Date:0310818044 27.12.2017	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TAMSULOSIN HCL PROLONGED RELEASE CAPSULES 0.4 mg (10000000 CAPS)	1 Number	1	EUDRAGIT L100-55 (METHACRYLIC ACID COPOLYMER TYPE C)	76.62 mg / capsule
		2	EUDRAGIT L30D	48.10 mg / capsule

RA concerned may take further necessary action as per above decision of NC.

43	**Case No:471/13/82-ALC4/2018**	Party Name:SWISS PARENTERALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01449/AM19/	RLA File :08/24/040/00291/AM18/	Lic.No/Date:0810141670 04.01.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
LYSINE ACETYL SALICYLATE 900MG INJECTION EACH VIAL CONTAINS : LYSINE ACETYL SALICYLATE 900MG NET CONTENTS OF LYSINE ACETYL SALICYLATE IN EXPORT PRODUCTS-432 KG	480000 Number (Vial size not more than 10 ml)	1	LYSINE ACETYLSALICYLATE (10% GLYCINE)	475.20 kg

RA concerned may take further necessary action as per above decision of NC.

44	**Case No:241/12/82-ALC4/2017**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01196/AM18/	RLA File :06/24/040/00044/AM18/	Lic.No/Date:0610038783 10.01.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) CoA of import item indicating percentage composition of Mentha Arvensis Oil.			

45	**Case No:12/4/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00012/AM19/	RLA File :03/95/040/00810/AM18/	Lic.No/Date:0310818490 15.01.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 07.03.2019 has furnished its reply. Deferred for comments of TE.			

46

Case No:128/4/82-ALC4/2018	Party Name:ALIVIRA ANIMAL HEALTH LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/00128/AM19/	RLA File :03/94/040/00811/AM18/	Lic.No/Date:0310818544 16.01.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Sl. No.	Export product	Qty.	Sl. No.	Import items	Qty.
1	DiminazeneDiaceturate& Phenazone granules (bulk) (Net content of Import item Phenaone in Export Qty = 550.00 kgs)	1000 kg	1	Phenazone	16444.580 kg
2	DiminazeneDiaceturate& Phenazone granules for injectable solution 2.36 (Net content of Import item Phenaone in Export Qty = 1038.40 kgs) (2.36 gm sachet)	800000 Number			
3	DiminazeneDiaceturate& Phenazone granules for injectable solution 23.6 (Net content of Import item Phenaone in Export Qty = 2596.00 kgs) (23.6 gm sachet)	200000 Number			
4	DiminazeneDiaceturate& Phenazone with Vitamin B12 granules for injectable solution 2.36 (Net content of Import item Phenaone in Export Qty = 389.40 kgs) (2.36 gm sachet)	300000 Number			
5	DiminazeneDiaceturate& Phenazone with Vitamin B12 granules for injectable solution 23.6 (Net content of Import item Phenaone in Export Qty = 5970.80 kgs) (23.6 gm sachet)	460000 Number			

6	DiminazeneDiaceturate& Phenazone with Vitamin B12 & B6 granules for injectable solution 2.36 (Net content of Import item Phenaone in Export Qty = 259.60 kgs) (2.36 gm sachet)	200000 Number			
7	DiminazeneDiaceturate& Phenazone with Vitamin B12 & B6 granules for injectable solution 23.6 (Net content of Import item Phenaone in Export Qty = 5477.56 kgs) (23.6 gm sachet)	422000 Number			

RA concerned may take further necessary action as per above decision of NC.

47

Case No:164/10/82-ALC4/2018	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/00451/AM19/	RLA File :09/24/040/00454/AM18/	Lic.No/Date:0910065897 17.01.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
VERAPAMIL HCL	1 kg	1	VERATROLE	1.44 kg
		2	METHANOL	2.09 kg
		3	TOLUENE	2.56 kg
		4	DIMETHYL SULFOXIDE	0.75 kg
		5	ISO PROPYL ALCOHOL (IPA)	1.73 kg
		6	1-BROMO-3-CHLORO PROPANE	0.54 kg
		7	SODIUM CYANIDE	0.51 kg

RA concerned may take further necessary action as per above decision of NC.

48

Case No:165/10/82-ALC4/2018	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
HQ File :01/82/050/00452/AM19/	RLA File :09/24/040/00438/AM18/	Lic.No/Date:0910065915 20.01.2018	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 10.07.2019 has furnished its reply. Deferred for comments of TE.

49	**Case No:188/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00475/AM19/	RLA File :09/24/040/00504/AM18/	Lic.No/Date:0910065921 24.01.2018	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda in the presence of technical experts and following deficiencies were observed in its application:

(i) The export product in the chemistry given with application and subsequent details given vide their letter dated 08.07.2019 does not match.
(ii) The chemistry given is different and incomplete and does not cover all the 19 inputs.
(iii) The reactions given are incomplete and does not give chemical name of input and output products.

In view of above, it was decided to call the firm to attend **Personal Hearing** before Norms Committee alongwith complete details and Production Consumption Data certified by Central Taxes & GST Authorities.

50	**Case No:213/10/82-ALC4/2018**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00500/AM19/	RLA File :09/24/040/00548/AM18/	Lic.No/Date:0910065932 29.01.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Lercanidipine HCL / Lercanidipine HCL Hemihydrate	1 kg	1	1-[(3,3-Diphenylpropyl)methyl-amino]-2-methyl-2-propanol	1.35 kg
		2	2,6-Dimethyl-5-methoxy carbonyl-4-(3-nitrophenyl)-1,4-dihydro pyridine-3-carboxylic acid	1.51 kg

RA concerned may take further necessary action as per above decision of NC.

51	**Case No:180/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00467/AM19/	RLA File :09/24/040/00539/AM18/	Lic.No/Date:0910065943 31.01.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
TRIETHYL-2-FLUORO-2-PHOSPHONOACETATE	1 kg	1	DIMETHYL FORMAMIDE	0.75 kg
		2	ETHYL-2-BROMO-2-FLUORO ACETATE	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

52	**Case No:187/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00474/AM19/	RLA File :09/24/040/00497/AM18/	Lic.No/Date:0910065945 31.01.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

53	**Case No:132/10/82-ALC4/2018**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00419/AM19/	RLA File :09/24/040/00516/AM18/	Lic.No/Date:0910065954 01.02.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

54	**Case No:130/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00417/AM19/	RLA File :09/24/040/00496/AM18/	Lic.No/Date:0910065956 02.02.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

55	**Case No:131/10/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00418/AM19/	RLA File :09/24/040/00561/AM18/	Lic.No/Date:0910065961 02.02.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

56	**Case No:135/10/82-ALC4/2018**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00422/AM19/	RLA File :09/24/040/00498/AM18/	Lic.No/Date:0910065963 02.02.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

57	**Case No:140/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00427/AM19/	RLA File :09/24/040/00527/AM18/	Lic.No/Date:0910065968 06.02.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

58

Case No:249/10/82-ALC4/2018	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/00536/AM19/	RLA File :52/24/040/00054/AM18/	Lic.No/Date:5210042512 06.02.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
4-(2-METHOXYETHYL)PHENOL	1 kg	1	PARA CHLORO PHENOL	2.42 kg
		2	ETHYLENE OXIDE	0.55 kg
		3	TETRAHYDROFURAN	1.00 kg
		4	MAGNESIUM TURNINGS	0.37 kg

RA concerned may take further necessary action as per above decision of NC.

59	**Case No:142/4/82-ALC4/2018**	Party Name:HERBOCHEM INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00142/AM19/	RLA File :06/24/040/00047/AM18/	Lic.No/Date:0610038810 07.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 08.07.2019 has furnished its reply. Deferred for comments of TE.			

60	**Case No:166/10/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00453/AM19/	RLA File :09/24/040/00528/AM18/	Lic.No/Date:0910065973 07.02.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

61	**Case No:80/10/82-ALC4/2018**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00367/AM19/	RLA File :03/94/040/00938/AM18/	Lic.No/Date:0310819212 16.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019: (i) Copy of DML; and (ii) Pack size of each export product. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

62	**Case No:82/10/82-ALC4/2018**	Party Name:FRESENIUS KABI INDIA PRIVATE LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status:Deferred**
	HQ File :01/82/050/00369/AM19/	RLA File :03/94/040/00911/AM18/	Lic.No/Date:0310819230 19.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the firm was requested to attend PH on 21.06.2019, but they did not attend the PH on the sceheduled date. Hence, it was decided to give last opportunity to firm to attend PH alongwith the sample of packing material, failing which its case will be rejected.			

63	**Case No:93/10/82-ALC4/2018**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00380/AM19/	RLA File :03/95/040/01007/AM18/	Lic.No/Date:0310819263 20.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 11.05.2019 has furnished its reply. Deferred for comments of TE.			

64	**Case No:47/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01025/AM19/	RLA File :09/24/040/00587/AM18/	Lic.No/Date:0910066003 20.02.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

65	**Case No:140/4/82-ALC4/2018**	Party Name:RECKITT BENCKISER (INDIA) PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00140/AM19/	RLA File :05/24/040/00592/AM18/	Lic.No/Date:0510405700 21.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Copy of Master batch Formula showing standard quantity of inputs per tablet and quantities used based on batch record.			

66	**Case No:141/4/82-ALC4/2018**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00141/AM19/	RLA File :05/24/040/00577/AM18/	Lic.No/Date:0510405693 21.02.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019: (i) Complete technical details as per Appendix 4E Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

67	**Case No:186/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01164/AM19/	RLA File :34/24/040/00341/AM18/	Lic.No/Date:3410043908 22.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 22.04.2019 has furnished its reply. Deferred for comments of TE.			

68	**Case No:87/10/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00374/AM19/	RLA File :03/94/040/00963/AM18/	Lic.No/Date:0310819402 23.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019 and 1/82-ALC4/2019 dated 03.06.2019: (i) Chemical name of import item; and (ii) Copy of Master Batch Formula Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

69	**Case No:286/4/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00286/AM19/	RLA File :03/95/040/00993/AM18/	Lic.No/Date:0310819412 26.02.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 20.06.2019 has furnished its reply. Deferred for comments of TE.			

70	**Case No:6/4/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00006/AM19/	RLA File :05/24/040/00597/AM18/	Lic.No/Date:0510405729 27.02.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MENTHOL/ DL MENTHOL	1 kg	1	META - CRESOL ABOVE 98.5% PURE	0.97 kg
		2	ISO PROPYL ALCOHOL	Not Allowed

RA concerned may take further necessary action as per above decision of NC.

71	**Case No:45/10/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00332/AM19/	RLA File :08/24/040/00342/AM18/	Lic.No/Date:0810142125 08.03.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
SPIRONOLACTONE TABLETS USP 25 MG (ACTIVE INGREDIENT : SPIRONOLACTONE USP - NET WT. 2445.843 KGS)	1 Number
SPIRONOLACTONE TABLETS USP 50 MG (ACTIVE INGREDIENT : SPIRONOLACTONE USP - NET WT. 2457.505 KGS)	1 Number
SPIRONOLACTONE TABLETS USP 100 MG (ACTIVE INGREDIENT : SPIRONOLACTONE USP - NET WT. 2312.210 KGS)	1 Number

Sl. No.	Import items	Qty. in mg per tablet		
		25 mg tablet	50 mg tablet	100 mg tablet
1	SPIRONOLACTONE USP	25.50	51.00	102.00
2	CORN STARCH NF	17.50	35.00	70.00
3	CROSCARMELLOSE SODIUM NF	9.00	18.00	36.00
4	POVIDONE USP	7.50	15.00	30.00
5	MICROCRYSTALLINE CELLULOSE NF 102 (COMPRECEL M102D+)	4.50	9.00	18.00
6	MAGNESIUM STEARATE PH EUR/NF	1.125	2.25	4.50
7	CALCIUM SULPHATE DIHYDRATE NF	86.375	172.75	345.50

RA concerned may take further necessary action as per above decision of NC.

72	**Case No:51/10/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00338/AM19/	RLA File :03/94/040/01017/AM18/	Lic.No/Date:0310819641 08.03.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Gentamicin Ear/Eye Drops 5ML, 0.3% w/v	1 Number	1	GENTAMICIN SULPHATE	18.375 mg / 5 ml
Gentamicin Ear/Eye Drops 10ML, 0.3% w/v	1 Number	1	GENTAMICIN SULPHATE	36.75 mg / 10 ml

RA concerned may take further necessary action as per above decision of NC.

73	**Case No:69/10/82-ALC4/2018**	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00356/AM19/	RLA File :03/95/040/01054/AM18/	Lic.No/Date:0310819735 12.03.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Aerodini 100 mcg Inhaler (200MD) / Bulmol 100mcg Inhaler (200MD) / Salcross HFA 100mcg Inhaler (200MD) / Salbutamol Pressurised Inhalation BP 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can 0.48mm cream body actuator, HFA 134A	1 Number	1	SALBUTAMOL	0.020 gm
		2	BUDESONIDE	-
		3	58 mcl AEROSOL VALVES	1.01 Number
		4	19ml ALUMINIUM CAN	1.01 Number
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	1.01 Number
		6	ACTU-0.40MM CREAM BODY ACTUATORS	-
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.0152 kg
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can 0.40mm cream body actuator, HFA 134A	1 Number	1	SALBUTAMOL	-
		2	BUDESONIDE	0.020 gm
		3	58 mcl AEROSOL VALVES	1.01 Number
		4	19ml ALUMINIUM CAN	1.01 Number
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	-
		6	ACTU-0.40MM CREAM BODY ACTUATORS	1.01 Number
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.0152 kg

Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can 0.40mm cream body actuator, HFA 134A	1 Number	1	SALBUTAMOL	-
		2	BUDESONIDE	0.040 gm
		3	58 mcl AEROSOL VALVES	1.01 Number
		4	19ml ALUMINIUM CAN	1.01 Number
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	-
		6	ACTU-0.40MM CREAM BODY ACTUATORS	1.01 Number
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.0152 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No:311/10/82-ALC4/2018	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/00598/AM19/	RLA File :34/24/040/00361/AM18/	Lic.No/Date:3410043955 12.03.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
DOXYCYCLINE HYCLATE CAP USP 50 MG (Net content of active ingredients 67.50 kgs)	1350000 Number
DOXYCYCLINE HYCLATE CAP USP 100MG (Net content of active ingredients 810 kgs)	8100000 Number
DOXYCYCLINE HYCLATE TAB. USP 20 MG (Net content of active ingredients 48 kgs)	2400000 Number
DOXYCYCLINE HYCLATE TAB. USP 100 MG (Net content of active ingredients 580 kgs)	5800000 Number

Sl. No.	Import items	Qty.
1	DOXYCYCLINE HYCLATE	1737.240 kg
2	Microcrystalline Cellulose(Avicel PH112)	3111.560 kg
3	Lactose anhydrous (Supert Tab 21AN)	120.000 kg
4	Crosscarmellose sodium (Ac -Di -Sol)	43.400 kg
5	Pregelatinized Starch (Starch 1500)	116.000 kg
6	Hydroxy Propyl Cellulose(Klucel EXF)	34.800 kg
7	Magnesium Stearate	74.350 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No:125/13/82-ALC4/2018	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
HQ File :01/82/050/01103/AM19/	RLA File :09/24/040/00611/AM18/	Lic.No/Date:0910066054 12.03.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

76	**Case No:72/10/82-ALC4/2018**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00359/AM19/	RLA File :03/95/040/01114/AM18/	Lic.No/Date:0310819894 16.03.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 15.01.2019 has furnished its reply. Deferred for comments of TE.			

77	**Case No:33/13/82-ALC4/2018**	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01011/AM19/	RLA File :03/95/040/01027/AM18/	Lic.No/Date:0310819857 16.03.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

78	**Case No:127/13/82-ALC4/2018**	Party Name:SPANSULES FORMULATIONS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01105/AM19/	RLA File :09/24/040/00619/AM18/	Lic.No/Date:0910066066 20.03.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was observed that the DML is not matching with the Export Product No. 2 and specific composition is also not given. Hence, it was decided to call for following information from the firm: (i) DML for the description of Export Product No. 2 – 'Ascorbic Acid and other multivitamin Pellets'. (ii) Specific composition.			

79	**Case No:258/12/82-ALC4/2018**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00885/AM19/	RLA File :09/24/040/00669/AM18/	Lic.No/Date:0910066087 26.03.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) Production / Consumption data of last 3 years for item of export and import (applied). (ii) Catalogue of import item.			

80	**Case No:126/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01104/AM19/	RLA File :09/24/040/00639/AM18/	Lic.No/Date:0910066086 26.03.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

81	**Case No:44/10/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00331/AM19/	RLA File :05/23/040/00490/AM18/	Lic.No/Date:0510406024 28.03.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

82	**Case No:320/10/82-ALC4/2018**	Party Name:HETERO LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00607/AM19/	RLA File :09/24/040/00666/AM18/	Lic.No/Date:0910066105 28.03.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

83	**Case No:122/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00749/AM19/	RLA File :03/95/040/00877/AM18/	Lic.No/Date:0310820210 02.04.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) NOC applied for 360 ampule of 10 ML to Uganda, whereas the present application is for the export of 2455 Nos. , give justification for the discrepancy and (ii) Detailed working for arriving at import quantity applied for. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

84	**Case No:123/12/82-ALC4/2018**	Party Name:NEON LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00750/AM19/	RLA File :03/95/040/00709/AM18/	Lic.No/Date:0310820208 02.04.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) NOC applied for 360 ampule of 10 ML to Uganda, whereas the present application is for the export of 2455 Nos. , give justification for the discrepancy and (ii) Detailed working for arriving at import quantity applied for. In view of above, the Committee decided to issue Final Reminder to firm to furnish its reply, failing which the case will be rejected. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

85	**Case No:335/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00622/AM19/	RLA File :03/94/040/01092/AM18/	Lic.No/Date:0310820244 03.04.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
Azelastine Hydrochloride and Fluticasone Propionate Nasal Spray / Dymista Nasal Spray (Pack 120MD) Each Spray delivers: Azelastine Hydrochloride BP 137mcg Fluticasone Propionate 50mcg	1 Number

Sl. No.	Import items	Qty.
1	Azelastine Hydrochloride	16.44 mg
2	Fluticasone Propionate	6.00 mg
3	140 mcl pumps	Net + 1 %
4	25ml USP type 1 amber glass vial	Net + 1 %
5	Nasal actuator	Net + 1 %

RA concerned may take further necessary action as per above decision of NC.

86	**Case No:5/10/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00292/AM19/	RLA File :05/23/040/00515/AM18/	Lic.No/Date:0510406067 09.04.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

87	**Case No:261/12/82-ALC4/2018**	Party Name:AKTINOS HEALTHCARE PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00888/AM19/	RLA File :09/24/040/00668/AM18/	Lic.No/Date:0910066131 11.04.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

88	**Case No:232/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00519/AM19/	RLA File :31/83/040/00171/AM18/	Lic.No/Date:3110067030 12.04.2018	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 25.03.2019 has furnished its reply. Deferred for comments of TE.

89	**Case No:156/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01134/AM19/	RLA File :09/24/040/00654/AM18/	Lic.No/Date:0910066137 12.04.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

90	**Case No:88/10/82-ALC4/2018**	Party Name:PARAGON INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00375/AM19/	RLA File :08/24/040/00004/AM19/	Lic.No/Date:0810142368 13.04.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019: (i) GST / Central Excise certified data. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

91	**Case No:320/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01298/AM19/	RLA File :34/24/040/00006/AM19/	Lic.No/Date:3410044039 16.04.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide e-mail dated 06.08.2019 has furnished its reply. Deferred for comments of TE.			

92	**Case No:24/10/82-ALC4/2018**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00311/AM19/	RLA File :08/24/040/00309/AM18/	Lic.No/Date:0810142416 18.04.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 7/82-ALC4/2018 , dated 24.08.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
N 3 AMINOPROPYL IMIDAZOLE WHITE OR OFF WHITE CRYSTAL	1 kg	1	IMIDAZOLE	0.68 kg
		2	SODIUM METHOXIDE	1.00 kg
		3	ACRYLONITRILE	0.466 kg

RA concerned may take further necessary action as per above decision of NC.

93	**Case No:122/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01100/AM19/	RLA File :09/24/040/00024/AM19/	Lic.No/Date:0910066156 18.04.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

94	**Case No:153/12/82-ALC4/2018**	Party Name:ETERNIS FINE CHEMICALS LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00780/AM19/	RLA File :03/94/040/00055/AM19/	Lic.No/Date:0310820647 25.04.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 17.06.2019 has furnished its reply. Deferred for comments of TE.			

95	**Case No:68/13/82-ALC4/2018**	Party Name:NASENSE LABS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01046/AM19/	RLA File :09/24/040/00018/AM19/	Lic.No/Date:0910066196 04.05.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019: (i) Complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

96	**Case No:121/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01099/AM19/	RLA File :09/24/040/00044/AM19/	Lic.No/Date:0910066198 04.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

97	**Case No:225/10/82-ALC4/2018**	Party Name:DR J PHARMACHEM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00512/AM19/	RLA File :31/83/040/00014/AM19/	Lic.No/Date:3110067038 07.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

98	**Case No:272/10/82-ALC4/2018**	Party Name:DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00559/AM19/	RLA File :03/94/040/00090/AM19/	Lic.No/Date:0310820805 07.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

99	**Case No:247/10/82-ALC4/2018**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00534/AM19/	RLA File :08/24/040/00391/AM18/	Lic.No/Date:0810142536 09.05.2018	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Ahmedabad.			

100	**Case No:12/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00990/AM19/	RLA File :09/24/040/00004/AM19/	Lic.No/Date:0910066208 09.05.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Eplerenone	1 kg	1	(7A,17A)-17-Hydroxy-3-oxo-pregna-4,9(11)-diene-7,21-dicarboxylic acid g-lactone methyl ester	1.42 kg

RA concerned may take further necessary action as per above decision of NC.

101	**Case No:107/13/82-ALC4/2018**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01085/AM19/	RLA File :09/24/040/00006/AM19/	Lic.No/Date:0910066210 09.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

102	**Case No:250/10/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00537/AM19/	RLA File :52/24/040/00016/AM19/	Lic.No/Date:5210042638 10.05.2018	Defer Date:19.07.2019
	Decision: RLA, Surat was requested vide e-mail dated 13.03.2019 to furnish a hard copy of 4.07 application. However, application is still awaited from RLA, Surat. Hence, it was decided to issue a Reminder to RLA, Surat for furnishing a copy of application expeditiously.			

103	**Case No:196/12/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00823/AM19/	RLA File :05/24/040/00067/AM19/	Lic.No/Date:0510406412 10.05.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 23.04.2019 has furnished its reply. Deferred for comments of TE.			

104	**Case No:93/12/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00720/AM19/	RLA File :03/94/040/00104/AM19/	Lic.No/Date:0310820963 14.05.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 27.06.2019 has furnished its reply. Deferred for comments of TE.			

105

Case No:203/12/82-ALC4/2018	Party Name:THEON PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/00830/AM19/	RLA File :22/24/040/00015/AM19/	Lic.No/Date:2210015902 14.05.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
Sitagliptin Tablets 50mg Each film coated tablet contains Sitagliptin Phosphate Monohydrate eq. to Sitagliptin Excipients	1 Number
Sitagliptin Tablets 100mg Each film coated tablet contains Sitagliptin Phosphate Monohydrate eq. to Sitagliptin Excipients	1 Number

Sl. No.	Import items	Qty. in mg per tablet	
		50 mg tablet	100 mg tablet
1	Sitagliptin Phosphate Monohydrate USP	65.52	131.05
2	Microcrystalline cellulose	25.16	32.30
3	ISO PROPYL ALCOHOL	149.11	149.11
4	METHYLENE DICHLORIDE	70.00	70.00

RA concerned may take further necessary action as per above decision of NC.

106	**Case No:69/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01047/AM19/	RLA File :09/24/040/00002/AM19/	Lic.No/Date:0910066234 15.05.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019: (i) Appendix 4E showing Stoichiometry balance, molecular weight and percentage of yield at every stage. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

107	**Case No:120/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01098/AM19/	RLA File :09/24/040/00614/AM18/	Lic.No/Date:0910066236 15.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

108	**Case No:38/12/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00665/AM19/	RLA File :03/94/040/00122/AM19/	Lic.No/Date:0310821052 17.05.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 27.06.2019: (i) No. of Metered Doses of Actuation in the 100 ml pack. (ii) Master Batch Formula Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

109	**Case No:179/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00806/AM19/	RLA File :56/24/040/00008/AM19/	Lic.No/Date:5610005414 17.05.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 28.06.2019: (i) Percentage of yield and (ii) Stoichiometric balance Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

110	**Case No:189/12/82-ALC4/2018**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00816/AM19/	RLA File :56/24/040/00009/AM19/	Lic.No/Date:5610005415 17.05.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 28.06.2019: (i) Percentage of yield and (ii) Stoichiometric balance Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

111	**Case No:18/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00996/AM19/	RLA File :09/24/040/00067/AM19/	Lic.No/Date:0910066242 18.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

112	**Case No:168/12/82-ALC4/2018**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00795/AM19/	RLA File :03/95/040/01140/AM18/	Lic.No/Date:0310821107 21.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

113	**Case No:192/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00819/AM19/	RLA File :05/24/040/00087/AM19/	Lic.No/Date:0510406538 21.05.2018	
	Decision: The Committee considered the case as per agenda and it was noted that the reply furnished by the firm vide its e-mail dated 28.06.2019 did not match with the requisite information as called for by NC. Hence, the Committee after deliberation decided to **reject** the case.			

114	**Case No:216/10/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00503/AM19/	RLA File :31/83/040/00005/AM19/	Lic.No/Date:3110067060 23.05.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 05.07.2019 has furnished its reply. Deferred for comments of TE.			

115	**Case No:190/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00817/AM19/	RLA File :05/24/040/00098/AM19/	Lic.No/Date:0510406572 23.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

116	**Case No:105/13/82-ALC4/2018**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01083/AM19/	RLA File :09/24/040/00085/AM19/	Lic.No/Date:0910066269 24.05.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per Agenda and it was noted that the firm vide letter dated 28.06.2019 has furnished its reply. Deferred for comments of TE.			

117	**Case No:106/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01084/AM19/	RLA File :09/24/040/00089/AM19/	Lic.No/Date:0910066268 24.05.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder on 28.06.2019: (i) Percentage of yield. (ii) Calculation sheet showing quantity of Sulphuric Acid and Nitrate Acid Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

118	**Case No:194/12/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00821/AM19/	RLA File :05/23/040/00087/AM19/	Lic.No/Date:0510406614 25.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

119	**Case No:114/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00741/AM19/	RLA File :03/95/040/00875/AM18/	Lic.No/Date:0310821255 28.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

120	**Case No:293/10/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00580/AM19/	RLA File :09/24/040/00102/AM19/	Lic.No/Date:0910066289 31.05.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

121	**Case No:39/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01017/AM19/	RLA File :09/24/040/00082/AM19/	Lic.No/Date:0910066291 01.06.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

122	**Case No:40/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01018/AM19/	RLA File :09/24/040/00083/AM19/	Lic.No/Date:0910066292 01.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2,6-DimethylPhenoxy Acetyl Chloride (or) DPC	1 kg	1	2,6 - Dimethyl Phenol	1.10 kg

RA concerned may take further necessary action as per above decision of NC.

123	**Case No:267/10/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00554/AM19/	RLA File :03/94/040/00190/AM19/	Lic.No/Date:0310821416 04.06.2018	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 1/82-ALC4/2019 dated 03.06.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Sl. No.	Export Product	Qty.
1	FLUCORT N SKIN CREAM (Pack Size 15 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs .& NEOMYCIN SULPHATE BP is 24.200 Kgs)	322660.000 Packs
2	FLUCORT SKIN CREAM (Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	322660.000 Packs
3	FLUCORT SKIN CREAM(Pack Size 10 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.605 Kgs.)	242000.000 Packs

4	FLUCORT SKIN CREAM (Pack Size 5 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 1.210 Kgs.)	968000.000 Packs
5	FLUOCINOLONE CREAM (TDR) ET (Pack Size 10 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	96800.000 Packs
6	CYNOZET CREAM 0.025% (Pack Size 5 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	193600.000 Packs
7	CYNOZET CREAM 0.025%(Pack Size 15 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	64532.000 Packs
8	SUPRICORT CREAM (Pack Size 5 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.726 Kgs.)	580800.000 Packs
9	SUPRICORT CREAM (Pack Size 15 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.726 Kgs.)	193596.000 Packs
10	SUPRICORT CREAM (Pack Size 250 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.)	3872.000 Packs
11	SUPRICORT N CREAM (Pack Size 5 gms) (Net Wt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs.& NEOMYCIN SULPHATE BP is 4.840 Kgs)	193600.000 Packs
12	SUPRICORT N CREAM (USP) (Pack Size 15 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.242 Kgs. & NEOMYCIN SULPHATE BP is 4.840 Kgs)	64532.000 Packs
13	Flucort C Cream (Pack Size 15 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.095 Kgs)	63332.000 Packs
14	FLUCORT C OINTMENT (Pack Size 15 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.605 Kgs.)	161330.000 Packs
15	GLENCORT GEL 5GM (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.452 Kgs.)	361600.000 Packs
16	GLENCORT GEL 30GM (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.484 Kgs.)	64535.000 Packs
17	FLUCORT MZ SKIN OINTMENT (Pack Size 15 gms) (NetWt.of FLUOCINOLONE ACETONIDE BP is 0.145 Kgs.)	96798.000 Packs

Sl. No.	Import items	Qty.
1	FLUOCINOLONE ACETONIDE BP	9.0984 kg
2	NEOMYCIN SULPHATE BP	34.5576 kg

RA may take appropriate action as per the decision of Norms Committee.

124	**Case No:244/12/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00871/AM19/	RLA File :05/24/040/00137/AM19/	Lic.No/Date:0510406779 07.06.2018	
	Decision: The Committee considered the case as per agenda and it was noted that the reply furnished by the firm vide its e-mail dated 28.06.2019 did not match with the requisite information as called for by NC. Hence, the Committee after deliberation decided to **reject** the case.			

125	**Case No:295/12/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00922/AM19/	RLA File :61/24/040/00003/AM19/	Lic.No/Date:6110001511 07.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tab. Vercod-T (Terpine Hydrate 100 mg + Codeine phosphate 10 mg)	3200000 Number	1	Codeine Phosphate Hemihydrate	46.41 kg
tab. Vercod-30 (Tab. Codeine phosphate 30 mg)	250000 Number			
Tab. Vercod - P Tab. Codeine phosphate 30 mg + Paracetamol 325 mg)	200000 Number			

RA concerned may take further necessary action as per above decision of NC.

126	**Case No:277/10/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00564/AM19/	RLA File :03/94/040/00208/AM19/	Lic.No/Date:0310821558 08.06.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

127	**Case No:279/10/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00566/AM19/	RLA File :03/94/040/00207/AM19/	Lic.No/Date:0310821556 08.06.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

128	**Case No:81/12/82-ALC4/2018**	Party Name:KOPRAN RESEARCH LABORATORIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00708/AM19/	RLA File :03/94/040/00194/AM19/	Lic.No/Date:0310821554 08.06.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

129	**Case No:59/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01037/AM19/	RLA File :09/24/040/00106/AM19/	Lic.No/Date:0910066318 11.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder (e-mail) dated 06.02.2019: (i) Complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

130	**Case No:62/13/82-ALC4/2018**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01040/AM19/	RLA File :09/24/040/00110/AM19/	Lic.No/Date:0910066325 11.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DOLUTEGRAVIR SODIUM (DSS) I SD	1 kg	1	METHYL 4-METHOXY ACETOACETATE	0.75 kg
		2	DI METHYLE OXALATE	0.735 kg

RA concerned may take further necessary action as per above decision of NC.

131	**Case No:55/12/82-ALC4/2018**	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00682/AM19/	RLA File :03/95/040/00220/AM19/	Lic.No/Date:0310821614 12.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 26.07.2019 has furnished its reply. Deferred for comments of TE.			

132	**Case No:56/12/82-ALC4/2018**	Party Name:SANJIVANI PARANTERAL LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00683/AM19/	RLA File :03/95/040/00227/AM19/	Lic.No/Date:0310821651 13.06.2018	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Mumbai.			

133	**Case No:209/12/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/00836/AM19/	RLA File :05/24/040/00117/AM19/	Lic.No/Date:0510406899 18.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019, 1/82-ALC4/2019 dated 03.06.2019 followed by Final Reminder dated 28.06.2019: (i) COA of import item from foreign supplier. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

134	**Case No:273/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00560/AM19/	RLA File :03/94/040/00224/AM19/	Lic.No/Date:0310821762 19.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 03.07.2019 has furnished its reply. Deferred for comments of TE.			

135	**Case No:278/10/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00565/AM19/	RLA File :03/94/040/00223/AM19/	Lic.No/Date:0310821761 19.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 03.07.2019 has furnished its reply. Deferred for comments of TE.			

136	**Case No:208/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00835/AM19/	RLA File :04/24/040/00063/AM19/	Lic.No/Date:0410164428 21.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. / 100 mg tablet
METOPROLOL TARTRATE TABLETS USP 100MG (110000 X 1000S = 110000000 TABS) NET API CONTENT PER TABLET 102MG INCLUDING WASTAGE	1 Number	1	METOPROLOL TARTRATE	102.0 mg
		2	STEAR O WET (MAGNESIUM STEARATE / SLS)	4.20 mg
		3	AVICEL 102 (MICRO CRYSTALLINE SODIUM NF.PH.EUR.J.P)	190.80 mg
		4	ACDISOL SD-711 (CROSS CARMELLOSE SODIUM NF.PH.EUR.J.P)	33.60 mg
		5	LACTOSE ANHYDROUS NF DT	62.00 mg
		6	CLOSURE 53MM CT (PACKING MATERIAL)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

137	**Case No:175/12/82-ALC4/2018**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00802/AM19/	RLA File :22/24/040/00028/AM19/	Lic.No/Date:2210015928 22.06.2018	Defer Date:19.07.2019

Decision: RLA, Chandigarh was requested vide e-mail dated 13.03.2019 to furnish a hard copy of 4.07 application. However, application is still awaited from RLA, Chandigarh. Hence, it was decided to issue a Reminder to RLA, Chandigarh for furnishing a copy of application expeditiously.

138	**Case No:35/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01013/AM19/	RLA File :09/24/040/00136/AM19/	Lic.No/Date:0910066375 22.06.2018	Defer Date:19.07.2019

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder (e-mail) dated 06.02.2019:

(i) Exact chemical name of Import Item No. 3 – VANISPERSE with catalogue & its use in export product; and
(ii) Recovery of METHANOL in the production process.

In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.

139	**Case No:71/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01049/AM19/	RLA File :09/24/040/00134/AM19/	Lic.No/Date:0910066374 22.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per Appendix 4E indicating use of raw material in the export product along with Chemical reaction, molecular weight and percentage of yield on molar basis. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

140	**Case No:76/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01054/AM19/	RLA File :09/24/040/00135/AM19/	Lic.No/Date:0910066376 22.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Recovery of Import Item No. 2, 3 and 4 in the production process. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

141	**Case No:214/13/82-ALC4/2018**	Party Name:FOURRTS (INDIA) LABORATORIES P LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01192/AM19/	RLA File :04/24/040/00036/AM19/	Lic.No/Date:0410164438 22.06.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 15/82-ALC4/2018 , dated 22.03.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl.No.	Import items	Qty.
CIPROFLOXACIN TABLETS USP 500mg (11789x100x10`)-11789000 Nos - 7000.308 KGS	1 Number	1.	CIPROFLOXACIN HCL USP	555.0 mg/500 mg Tablets

RA concerned may take further necessary action as per above decision of NC.

142	**Case No:274/10/82-ALC4/2018**	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00561/AM19/	RLA File :03/95/040/00235/AM19/	Lic.No/Date:0310821895 25.06.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 13.05.2019 has furnished its reply. Deferred for comments of TE.			

143	**Case No:185/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01163/AM19/	RLA File :34/24/040/00109/AM19/	Lic.No/Date:3410044282 26.06.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

144	**Case No:117/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01095/AM19/	RLA File :09/24/040/00150/AM19/	Lic.No/Date:0910066395 27.06.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

145	**Case No:211/12/82-ALC4/2018**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00838/AM19/	RLA File :05/23/040/00136/AM19/	Lic.No/Date:0510406995 28.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MENTHOL PURITY 98% ABOVE	1 kg	1	META - CRESOL ABOVE 98.5% PURE	0.97 kg
		2	ISO PROPYL ALCOHOL (IPA)	Not Allowed

RA concerned may take further necessary action as per above decision of NC.

146	**Case No:213/12/82-ALC4/2018**	Party Name:STRIDES SHASUN LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00840/AM19/	RLA File :04/24/040/00075/AM19/	Lic.No/Date:0410164455 29.06.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty. / 100 mg tablet
METOPROLOL TARTRATE TABLETS USP 100MG NET API CONTENT PER TABLET: 102MG INCLUDING WASTAGE	1 Number	1	METOPROLOL TARTRATE	102.0 mg
		2	STEAR O WET (MAGNESIUM STEARATE / SLS)	4.20 mg
		3	AVICEL 102 (MICRO CRYSTALLINE SODIUM NF.PH.EUR.J.P)	190.80 mg
		4	ACDISOL SD 711 (CROSS CARMELLOSE SODIUM NF.PH.EUR.J.P)	33.60 mg
		5	LACTOSE ANHYDROUS NF DT	62.00 mg
		6	CLOSURE 53MM CT (PACKING MATERIAL)	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

147	**Case No:214/12/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00841/AM19/	RLA File :05/23/040/00024/AM19/	Lic.No/Date:0510407023 29.06.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

148	**Case No:221/12/82-ALC4/2018**	Party Name:IOL CHEMICALS AND PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00848/AM19/	RLA File :30/24/040/00017/AM19/	Lic.No/Date:3010104375 29.06.2018	Defer Date:19.07.2019

Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 28.06.2019 has furnished its reply. Deferred for comments of TE.

149	**Case No:298/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01276/AM19/	RLA File :03/94/040/00274/AM19/	Lic.No/Date:0310822084 02.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mupirocin Calcium Cream 2% USP (Mupirocin Cream 2%) (Pack Size 15gm) (Each Gram contains 21.5mg Mupirocin Calcium) (Net wt. of Mupirocin Calcium USP is 90.300 Kgs.)	280000 Packs (pack Size- 15 gm)	1	Mupirocin Calcium USP	273.03 kg
Mupirocin Calcium Cream 2% USP (Mupirocin Cream 2%) (Pack Size 30gms) (Each Gram contains 21.5mg Mupirocin Calcium) (Net wt. of Mupirocin Calcium USP is 177.375 kgs.)	275000 Packs (pack Size- 30 gm)			

RA concerned may take further necessary action as per above decision of NC.

150	**Case No:241/13/82-ALC4/2018**	Party Name:CLARIANT CHEMICALS [INDIA] LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Withdraw**
	HQ File :01/82/050/01219/AM19/	RLA File :03/94/040/00291/AM19/	Lic.No/Date:0310822143 05.07.2018	

Decision: RLA, Mumbai vide letter dated 20.11.2018 (received on 05.07.2019) has informed that the subject advance authorization was issued to firm under Self Ratification Scheme as per 4.07 (A) of FTP 2015-20. The Committee considered the above letter and decided to **withdraw** the case.

151	**Case No:249/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01227/AM19/	RLA File :03/94/040/00298/AM19/	Lic.No/Date:0310822175 06.07.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

152	**Case No:247/12/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00874/AM19/	RLA File :05/24/040/00203/AM19/	Lic.No/Date:0510407132 09.07.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

153	**Case No:250/13/82-ALC4/2018**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01228/AM19/	RLA File :03/94/040/00285/AM19/	Lic.No/Date:0310822211 10.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

154	**Case No:96/12/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00723/AM19/	RLA File :03/95/040/00332/AM19/	Lic.No/Date:0310822247 11.07.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 14/82-ALC4/2018 dated 14.02.2019: (i) Complete technical details as per Appendix 4E alongwith stoichiometric chemical equation and molecular weight. In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

155	**Case No:93/13/82-ALC4/2018**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01071/AM19/	RLA File :09/24/040/00172/AM19/	Lic.No/Date:0910066447 12.07.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per Appendix 4E along with Chemical reaction, molecular weight and percentage of yield on molar basis from the firm In view of above, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish its reply, failing which the case will be rejected.			

156	**Case No:311/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01289/AM19/	RLA File :34/24/040/00139/AM19/	Lic.No/Date:3410044328 12.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

157	**Case No:91/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01069/AM19/	RLA File :09/24/040/00177/AM19/	Lic.No/Date:0910066455 13.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

158	**Case No:98/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01076/AM19/	RLA File :09/24/040/00176/AM19/	Lic.No/Date:0910066454 13.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

159	**Case No:100/13/82-ALC4/2018**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01078/AM19/	RLA File :09/24/040/00188/AM19/	Lic.No/Date:0910066457 13.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

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Case No:102/13/82-ALC4/2018	Party Name:SATYA DEEPTHA PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: approved**
HQ File :01/82/050/01080/AM19/	RLA File :09/24/040/00184/AM19/	Lic.No/Date:0910066456 13.07.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 11/82-ALC4/2018 , dated 15.11.2018, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
ATZANAVIR (ATZ) I HYDRAZINE OR TBH-II	1 kg	1.	4-BROMO BENZALDEHYDE	1.177 kg
		2.	TRIETHYL ORTHO FORMATE	1.88 kg
		3.	TETRAHYDROFURAN	1.363 kg
		4.	1,3-BIS(DIPHENYLPHOSPHINO PROPANE) NICK EL(II) CHLORIDE	0.0542 kg
		5.	ISOPROPYL ALCOHOL	3.72 kg
		6.	PALLADIUM METAL	0.0005 kg
		7.	DICHLORO METHANE (MDC)	4.73 kg
		8.	TOLUENE	5.73 kg
		9.	HEXANE	1.54 kg

RA concerned may take further necessary action as per above decision of NC.

161	**Case No:237/10/82-ALC4/2018**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00524/AM19/	RLA File :31/83/040/00050/AM19/	Lic.No/Date:3110067115 16.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

162	**Case No:189/13/82-ALC4/2018**	Party Name:YASH RASAYAN & CHEMICALS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01167/AM19/	RLA File :34/24/040/00114/AM19/	Lic.No/Date:3410044333 16.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

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Case No:297/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/01275/AM19/	RLA File :03/94/040/00309/AM19/	Lic.No/Date:0310822322 16.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Mupirocin Calcium Cream 2% USP (Mupirocin Cream 2%) (Pack Size 15gm) (Each Gram contains 21.5mg Mupirocin Calcium) (Net wt. of Mupirocin Calcium USP is 90.300 Kgs.)	280000Packs (pack Size- 15 gm)	1	Mupirocin Calcium USP	273.03 kg
Mupirocin Calcium Cream 2% USP (Mupirocin Cream 2%) (Pack Size 30gms) (Each Gram contains 21.5mg Mupirocin Calcium) (Net wt. of Mupirocin Calcium USP is 177.375 kgs.)	275000Packs (pack Size- 30 gm)			

RA concerned may take further necessary action as per above decision of NC.

164	**Case No:99/12/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00726/AM19/	RLA File :03/95/040/00349/AM19/	Lic.No/Date:0310822345 17.07.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 11.05.2019 has furnished its reply. Deferred for comments of TE.			

165	**Case No:300/13/82-ALC4/2018**	Party Name:ATHENA DRUG DELIVERY SOLUTIONS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01278/AM19/	RLA File :03/94/040/00312/AM19/	Lic.No/Date:0310822337 17.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

166	**Case No:87/13/82-ALC4/2018**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01065/AM19/	RLA File :09/24/040/00148/AM19/	Lic.No/Date:0910066481 19.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

167	**Case No:255/12/82-ALC4/2018**	Party Name:ESKAG PHARMA PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00882/AM19/	RLA File :02/24/040/00064/AM19/	Lic.No/Date:0210208597 20.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

168	**Case No:263/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01241/AM19/	RLA File :03/94/040/00341/AM19/	Lic.No/Date:0310822486 20.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

169	**Case No:238/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01216/AM19/	RLA File :03/94/040/00330/AM19/	Lic.No/Date:0310822521 23.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/tablet
Telmisartan and Amlodipine Tablets 40/10mg Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40	1 Number	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	10.20

mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 10mg				
Telmisartan and Amlodipine Tablets 80/10mg Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 10mg	1 Number	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	10.20
Telmisartan and Amlodipine Tablets 40/5mg Each uncoated tablets contains : Telmisartan 40 mg Telmisartan 40 mg equivalent to Telmisartan granules 67.36mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	68.034
		2	Amlodipine Besilate	5.10
Telmisartan and Amlodipine Tablets 80/5mg Each uncoated tablets contains : Telmisartan 80 mg Telmisartan 80 mg equivalent to Telmisartan granules 134.72mg Amlodipine Besilate equivalent to Amlodipine USP 5mg	1 Number	1	Telmisartan Granules	136.067
		2	Amlodipine Besilate	5.10

RA concerned may take further necessary action as per above decision of NC

170	**Case No:248/13/82-ALC4/2018**	Party Name:FDC LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01226/AM19/	RLA File :03/94/040/00323/AM19/	Lic.No/Date:0310822498 23.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

171	**Case No:78/12/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00705/AM19/	RLA File :03/95/040/00394/AM19/	Lic.No/Date:0310822552 24.07.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
L-Asparaginase for Injection 10000IU (net contain of L-Asparaginase 0.7977 Kgs)	9180 vials	1	L-Asparaginase	0.8055 kg

RA concerned may take further necessary action as per above decision of NC.

172	**Case No:34/13/82-ALC4/2018**	Party Name:NITIKA PHARMACEUTICAL SPECIALITIES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01012/AM19/	RLA File :50/24/040/00013/AM19/	Lic.No/Date:5010002462 24.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

173	**Case No:78/13/82-ALC4/2018**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01056/AM19/	RLA File :09/24/040/00205/AM19/	Lic.No/Date:0910066505 24.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

174

Case No:245/13/82-ALC4/2018	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/01223/AM19/	RLA File :03/94/040/00361/AM19/	Lic.No/Date:0310822600 25.07.2018	

Decision: Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Quantity allowed in mg/tablet
Norethindrone Tabs USP 0.35mg (HEATHER) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone USP is 11.172 Kgs.)	380000 Packs (Pack Size – 84 tablets)	1	Norethindrone USP	50.68 kg
Norethindrone Tab USP 0.35mg (O-MICRONOR) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone USP is 11.172 Kgs.)	380000 Packs (Pack Size – 84 tablets)			
Norethindrone / Ethinyl Estradiol 0.4/0.035mg (Briellyn Tabs) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone USP is 5.292 Kgs.)	210000 Packs (Pack Size – 84 tablets)			
Norethindrone and Ethinyl Estradiol Tablets USP 0.5mg/0.035mg, 0.75mg/0.035mg, 1mg/0.035mg (Alyacen 7/7/7) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone USP is 9.450 Kgs.)	200000 Packs (Pack Size – 84 tablets)			
Norethindrone / Ethinyl Estradiol Tablets USP 1.0/0.035mg (Novum Alyacen 1/35 Tab.) (Pack Size 84 Tabs.) (Net Wt. of Norethindrone USP is 12.600 Kgs.)	200000 Packs (Pack Size – 84 tablets)			

RA concerned may take further necessary action as per above decision of NC

175	**Case No:323/13/82-ALC4/2018**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01301/AM19/	RLA File :34/24/040/00140/AM19/	Lic.No/Date:3410044364 25.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

176	**Case No:283/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01261/AM19/	RLA File :03/94/040/00198/AM19/	Lic.No/Date:0310822656 27.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

177	**Case No:284/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01262/AM19/	RLA File :03/94/040/00197/AM19/	Lic.No/Date:0310822657 27.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

178	**Case No:285/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01263/AM19/	RLA File :03/94/040/00160/AM19/	Lic.No/Date:0310822659 27.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

179	**Case No:286/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01264/AM19/	RLA File :03/94/040/00126/AM19/	Lic.No/Date:0310822660 27.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

180	**Case No:288/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01266/AM19/	RLA File :03/94/040/00193/AM19/	Lic.No/Date:0310822658 27.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

181	**Case No:324/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01302/AM19/	RLA File :34/24/040/00150/AM19/	Lic.No/Date:3410044367 27.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

182	**Case No:240/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01218/AM19/	RLA File :03/94/040/00142/AM19/	Lic.No/Date:0310822704 30.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

183	**Case No:242/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01220/AM19/	RLA File :03/94/040/00109/AM19/	Lic.No/Date:0310822702 30.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

184	**Case No:243/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01221/AM19/	RLA File :03/94/040/00196/AM19/	Lic.No/Date:0310822700 30.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

185	**Case No:239/13/82-ALC4/2018**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01217/AM19/	RLA File :03/94/040/00390/AM19/	Lic.No/Date:0310822723 31.07.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

186	**Case No:271/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01249/AM19/	RLA File :03/94/040/00162/AM19/	Lic.No/Date:0310822732 31.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019, 1/82-ALC4/2019 dated 03.06.2019, followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

187	**Case No:272/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01250/AM19/	RLA File :03/94/040/00192/AM19/	Lic.No/Date:0310822731 31.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

188	**Case No:273/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01251/AM19/	RLA File :03/94/040/00141/AM19/	Lic.No/Date:0310822729 31.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

189	**Case No:282/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01260/AM19/	RLA File :03/94/040/00158/AM19/	Lic.No/Date:0310822734 31.07.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

190	**Case No:296/12/82-ALC4/2018**	Party Name:VERVE HUMAN CARE LABORATORIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/00923/AM19/	RLA File :61/24/040/00004/AM19/	Lic.No/Date:6110001530 02.08.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
Tab. Labetalol HCl 100 mg	1 Number	1	Labetalol HCL	102.0 mg/ 100 mg tablet
Inj. Labetalol HCl 5mg/ml, 20 ml Ampoule	1 Number	1	Labetalol HCL (for inj. use)	105.0 mg/ 20 ml Ampoule

RA concerned may take further necessary action as per above decision of NC.

191	**Case No:265/13/82-ALC4/2018**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01243/AM19/	RLA File :03/94/040/00178/AM19/	Lic.No/Date:0310822825 02.08.2018	

Decision: The Committee considered the case as per agenda in the presence of Technical Experts and in the light of earlier decision taken by NC in its Meeting No. 3/82-ALC4/2019 , dated 05.07.2019, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
DI PHENYL ISO DECYL PHOSPHITE (DPDP)	1 kg	1	Phenol	0.557 kg
		2	2 -Propyl Heptanol	0.386 kg

RA concerned may take further necessary action as per above decision of NC.

192	**Case No:276/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01254/AM19/	RLA File :03/94/040/00392/AM19/	Lic.No/Date:0310822799 02.08.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

193	**Case No:277/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01255/AM19/	RLA File :03/94/040/00394/AM19/	Lic.No/Date:0310822798 02.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

194	**Case No:278/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01256/AM19/	RLA File :03/94/040/00391/AM19/	Lic.No/Date:0310822797 02.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

195	**Case No:279/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01257/AM19/	RLA File :03/94/040/00393/AM19/	Lic.No/Date:0310822800 02.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

196	**Case No:77/13/82-ALC4/2018**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01055/AM19/	RLA File :09/24/040/00211/AM19/	Lic.No/Date:0910066546 03.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

197	**Case No:266/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01244/AM19/	RLA File :03/94/040/00399/AM19/	Lic.No/Date:0310822847 03.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per appendix 4E. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

198	**Case No:267/13/82-ALC4/2018**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01245/AM19/	RLA File :03/94/040/00400/AM19/	Lic.No/Date:0310822848 03.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per appendix 4E. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

199	**Case No:25/13/82-ALC4/2018**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01003/AM19/	RLA File :05/24/040/00266/AM19/	Lic.No/Date:0510407451 06.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

200	**Case No:293/13/82-ALC4/2018**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01271/AM19/	RLA File :03/94/040/00416/AM19/	Lic.No/Date:0310822858 06.08.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
MALAVAN - 50 (7.845 Kgs.) (Artesunate Suppositories 50 mg)	156900 Number	1	ARTESUNATE PURO MICRONIZZATO	8.000 kg
GSUNATE- 50 (7.845 Kgs.) (Artesunate Suppositories 50 mg)	156900 Number	1	ARTESUNATE PURO MICRONIZZATO	8.000 kg
MALAVAN -100 (7.845 Kgs Kgs.) (Artesunate Suppositories 100 mg)	78450 Number	1	ARTESUNATE PURO MICRONIZZATO	8.000 kg
GSUNATE -100 (7.845 Kgs.) (Artesunate Suppositories 100 mg)	78450 Number	1	ARTESUNATE PURO MICRONIZZATO	8.000 kg

RA concerned may take further necessary action as per above decision of NC.

201	**Case No:11/13/82-ALC4/2018**	Party Name:SRI VYJAYANTHI LABS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00989/AM19/	RLA File :26/24/040/00007/AM19/	Lic.No/Date:2610012846 07.08.2018	Defer Date:19.07.2019

Decision: Deferred for comments of TE.

202	**Case No:289/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01267/AM19/	RLA File :03/94/040/00404/AM19/	Lic.No/Date:0310822880 07.08.2018	

Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019:

(i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis
(ii) Reaction and Recovery of solvent at each stage
(iii) Material of balance for the entire process.

Hence, the Committee decided to **reject** the case.
RA concerned may take further necessary action as per above decision of NC.

203	**Case No:290/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01268/AM19/	RLA File :03/94/040/00401/AM19/	Lic.No/Date:0310822878 07.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

204	**Case No:291/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01269/AM19/	RLA File :03/94/040/00407/AM19/	Lic.No/Date:0310822882 07.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

205	**Case No:295/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01273/AM19/	RLA File :03/94/040/00402/AM19/	Lic.No/Date:0310822879 07.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

206	**Case No:296/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01274/AM19/	RLA File :03/94/040/00101/AM19/	Lic.No/Date:0310822877 07.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

207	**Case No:301/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01279/AM19/	RLA File :03/94/040/00106/AM19/	Lic.No/Date:0310822876 07.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

208	**Case No:172/13/82-ALC4/2018**	Party Name:TIDE INDUSTRIES	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01150/AM19/	RLA File :34/24/040/00094/AM19/	Lic.No/Date:3410044399 08.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

209	**Case No:134/13/82-ALC4/2018**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01112/AM19/	RLA File :03/95/040/00445/AM19/	Lic.No/Date:0310822942 09.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

210	**Case No:234/13/82-ALC4/2018**	Party Name:LASENOR INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01212/AM19/	RLA File :50/24/040/00015/AM19/	Lic.No/Date:5010002465 09.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete Certificate of Analysis (COA) export and import from foreign supplier along with technical details as per appendix 4E. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

211	**Case No:133/13/82-ALC4/2018**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01111/AM19/	RLA File :03/95/040/00417/AM19/	Lic.No/Date:0310822983 10.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Copy of Master batch Formula (MBF) duly authenticated by Quality Control Incharge(QC Incharge). In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

212	**Case No:305/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01283/AM19/	RLA File :03/94/040/00418/AM19/	Lic.No/Date:0310823011 13.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

213	**Case No:306/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01284/AM19/	RLA File :03/94/040/00446/AM19/	Lic.No/Date:0310823058 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

214	**Case No:307/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01285/AM19/	RLA File :03/94/040/00439/AM19/	Lic.No/Date:0310823050 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

215	**Case No:380/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01358/AM19/	RLA File :03/94/040/00440/AM19/	Lic.No/Date:0310823052 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

216	**Case No:381/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01359/AM19/	RLA File :03/94/040/00431/AM19/	Lic.No/Date:0310823037 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

217	**Case No:383/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01361/AM19/	RLA File :03/94/040/00444/AM19/	Lic.No/Date:0310823055 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

218	**Case No:401/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01379/AM19/	RLA File :03/94/040/00438/AM19/	Lic.No/Date:0310823046 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

219	**Case No:402/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01380/AM19/	RLA File :03/94/040/00436/AM19/	Lic.No/Date:0310823044 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

220	**Case No:403/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01381/AM19/	RLA File :03/94/040/00437/AM19/	Lic.No/Date:0310823045 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

221	**Case No:409/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01387/AM19/	RLA File :03/94/040/00445/AM19/	Lic.No/Date:0310823062 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

222	**Case No:410/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01388/AM19/	RLA File :03/94/040/00443/AM19/	Lic.No/Date:0310823066 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

223	**Case No:411/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01389/AM19/	RLA File :03/94/040/00442/AM19/	Lic.No/Date:0310823060 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

224	**Case No:413/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01391/AM19/	RLA File :03/94/040/00441/AM19/	Lic.No/Date:0310823048 14.08.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

225	**Case No:89/13/82-ALC4/2018**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01067/AM19/	RLA File :09/24/040/00227/AM19/	Lic.No/Date:0910066569 16.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

226	**Case No:151/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01129/AM19/	RLA File :03/95/040/00489/AM19/	Lic.No/Date:0310823127 20.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

227	**Case No:326/13/82-ALC4/2018**	Party Name:BALAJI AMINES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01304/AM19/	RLA File :31/83/040/00082/AM19/	Lic.No/Date:3110067147 20.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

228	**Case No:142/13/82-ALC4/2018**	Party Name:PALADIN PAINTS AND CHEMICALS PVT. LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01120/AM19/	RLA File :03/95/040/00456/AM19/	Lic.No/Date:0310823254 24.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

229	**Case No:209/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01187/AM19/	RLA File :31/83/040/00081/AM19/	Lic.No/Date:3110067162 24.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 18.02.2019 has furnished its reply. Deferred for comments of TE.			

230	**Case No:86/13/82-ALC4/2018**	Party Name:RAKSHIT PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01064/AM19/	RLA File :09/24/040/00239/AM19/	Lic.No/Date:0910066593 27.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

231	**Case No:150/13/82-ALC4/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01128/AM19/	RLA File :03/95/040/00413/AM19/	Lic.No/Date:0310823301 27.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

232	**Case No:164/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01142/AM19/	RLA File :52/24/040/00044/AM19/	Lic.No/Date:5210042742 27.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

233	**Case No:368/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01346/AM19/	RLA File :03/94/040/00340/AM19/	Lic.No/Date:0310823354 28.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) End use of the export product (ii) Molecular weight of the final product (iii) The yield given is very much on the lower side, in support of yield, furnish the copy of Published Technical Literature. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

234	**Case No:369/13/82-ALC4/2018**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01347/AM19/	RLA File :03/94/040/00413/AM19/	Lic.No/Date:0310823358 28.08.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) End use of the export product (ii) Molecular weight of the final product (iii) The yield given is very much on the lower side, in support of yield, furnish the copy of Published Technical Literature. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

235	**Case No:85/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01063/AM19/	RLA File :09/24/040/00246/AM19/	Lic.No/Date:0910066602 29.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

236	**Case No:147/13/82-ALC4/2018**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01125/AM19/	RLA File :03/95/040/00537/AM19/	Lic.No/Date:0310823401 29.08.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

237	**Case No:84/13/82-ALC4/2018**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01062/AM19/	RLA File :09/24/040/00251/AM19/	Lic.No/Date:0910066620 03.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

238	**Case No:88/13/82-ALC4/2018**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01066/AM19/	RLA File :09/24/040/00247/AM19/	Lic.No/Date:0910066623 03.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

239	**Case No:230/13/82-ALC4/2018**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01208/AM19/	RLA File :03/94/040/00403/AM19/	Lic.No/Date:0310823513 04.09.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per appendix 4E. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

240	**Case No:435/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01413/AM19/	RLA File :05/23/040/00242/AM19/	Lic.No/Date:0510407689 05.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

241	**Case No:227/13/82-ALC4/2018**	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01205/AM19/	RLA File :03/94/040/00518/AM19/	Lic.No/Date:0310823648 07.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

242	**Case No:429/13/82-ALC4/2018**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01407/AM19/	RLA File :08/24/040/00131/AM19/	Lic.No/Date:0810143413 07.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

243	**Case No:94/13/82-ALC4/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01072/AM19/	RLA File :09/24/040/00273/AM19/	Lic.No/Date:0910066645 10.09.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Percentage of yield at every stage with stoichiometric balance. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

244	**Case No:108/13/82-ALC4/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01086/AM19/	RLA File :05/24/040/00324/AM19/	Lic.No/Date:0510407757 12.09.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Complete technical details as per Appendix 4E with chemical reaction, stage wise yield of production and molecular weight. (ii) Catalogue of Import Item No. 3 – ARROWZYME/LIPASE AMANO IME. (iii) Production Consumption data duly certified by CA / GST. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

245	**Case No:180/13/82-ALC4/2018**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01158/AM19/	RLA File :52/24/040/00050/AM19/	Lic.No/Date:5210042764 14.09.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide letter dated 16.06.2019 has furnished its reply. Deferred for comments of TE.			

246	**Case No:395/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01373/AM19/	RLA File :03/94/040/00435/AM19/	Lic.No/Date:0310823783 17.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

247	**Case No:400/13/82-ALC4/2018**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01378/AM19/	RLA File :03/94/040/00504/AM19/	Lic.No/Date:0310823779 17.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

248	**Case No:176/13/82-ALC4/2018**	Party Name:VOVANTIS LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01154/AM19/	RLA File :34/24/040/00145/AM19/	Lic.No/Date:3410044518 26.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

249	**Case No:213/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01191/AM19/	RLA File :31/83/040/00094/AM19/	Lic.No/Date:3110067177 26.09.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) Exact chemical name of the export product. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

250	**Case No:365/13/82-ALC4/2018**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01343/AM19/	RLA File :03/94/040/00551/AM19/	Lic.No/Date:0310823993 26.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

251	**Case No:439/13/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01417/AM19/	RLA File :05/23/040/00272/AM19/	Lic.No/Date:0510407887 26.09.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
Valacyclovir Film Coated Tablet 500 mg	1 Number
Valacyclovir Film Coated Tablet 1000 mg	1 Number

Sl. No.	Import items	For export of 1 No. **Tablet** (Quantity in mg / tablet)	
		500 mg / tablet	1000 mg / tablet
1	Valacyclovir Hydrochloride USP Monohydrate	600.48	1174.51
2	Microcrystalline Cellulose USNF (Avicel PH 101)	152.50	305.00
3	Crospovidone USNF (Polyplasdone XL)	7.00	14.00
4	Hypromellose(Pharmacoat615)USP	31.00	62.00
5	Opadry Blue (13B50647)	22.50	45.00
6	Magnesium Stearate(MF-2-V-Vegetable)	3.50	7.00
7	CLOSURE PP 38mm CRC-MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy
8	CLOSURE PP 53mm RS MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy

RA concerned may take further necessary action as per above decision of NC.

252	**Case No:447/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01425/AM19/	RLA File :52/24/040/00031/AM19/	Lic.No/Date:5210042774 27.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

253	**Case No:450/13/82-ALC4/2018**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01428/AM19/	RLA File :52/24/040/00048/AM19/	Lic.No/Date:5210042776 27.09.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

254	**Case No:394/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01372/AM19/	RLA File :03/94/040/00571/AM19/	Lic.No/Date:0310824073 28.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

255	**Case No:404/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01382/AM19/	RLA File :03/94/040/00564/AM19/	Lic.No/Date:0310824071 28.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

256	**Case No:405/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01383/AM19/	RLA File :03/94/040/00568/AM19/	Lic.No/Date:0310824072 28.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

257	**Case No:406/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01384/AM19/	RLA File :03/94/040/00569/AM19/	Lic.No/Date:0310824068 28.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

258	**Case No:407/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01385/AM19/	RLA File :03/94/040/00567/AM19/	Lic.No/Date:0310824070 28.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

259	**Case No:414/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01392/AM19/	RLA File :03/94/040/00565/AM19/	Lic.No/Date:0310824069 28.09.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

260	**Case No:328/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01306/AM19/	RLA File :03/94/040/00574/AM19/	Lic.No/Date:0310824112 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

261	**Case No:329/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01307/AM19/	RLA File :03/94/040/00587/AM19/	Lic.No/Date:0310824092 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

262	**Case No:330/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01308/AM19/	RLA File :03/94/040/00581/AM19/	Lic.No/Date:0310824113 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

263	**Case No:346/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01324/AM19/	RLA File :03/94/040/00590/AM19/	Lic.No/Date:0310824115 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

264	**Case No:348/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01326/AM19/	RLA File :03/94/040/00588/AM19/	Lic.No/Date:0310824131 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

265	**Case No:349/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01327/AM19/	RLA File :03/94/040/00591/AM19/	Lic.No/Date:0310824095 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

266	**Case No:350/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01328/AM19/	RLA File :03/94/040/00585/AM19/	Lic.No/Date:0310824086 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

267	**Case No:352/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01330/AM19/	RLA File :03/94/040/00603/AM19/	Lic.No/Date:0310824088 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

268	**Case No:353/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01331/AM19/	RLA File :03/94/040/00576/AM19/	Lic.No/Date:0310824101 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

269	**Case No:354/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01332/AM19/	RLA File :03/94/040/00592/AM19/	Lic.No/Date:0310824087 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

270	**Case No:355/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01333/AM19/	RLA File :03/94/040/00602/AM19/	Lic.No/Date:0310824097 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

271	**Case No:391/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01369/AM19/	RLA File :03/94/040/00583/AM19/	Lic.No/Date:0310824121 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

272	**Case No:392/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01370/AM19/	RLA File :03/94/040/00580/AM19/	Lic.No/Date:0310824119 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

273	**Case No:393/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01371/AM19/	RLA File :03/94/040/00573/AM19/	Lic.No/Date:0310824116 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

274	**Case No:415/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01393/AM19/	RLA File :03/94/040/00579/AM19/	Lic.No/Date:0310824128 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

275	**Case No:416/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01394/AM19/	RLA File :03/94/040/00577/AM19/	Lic.No/Date:0310824108 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

276	**Case No:417/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01395/AM19/	RLA File :03/94/040/00578/AM19/	Lic.No/Date:0310824118 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

277	**Case No:418/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01396/AM19/	RLA File :03/94/040/00586/AM19/	Lic.No/Date:0310824130 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

278	**Case No:419/13/82-ALC4/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Rejected**
	HQ File :01/82/050/01397/AM19/	RLA File :03/94/040/00575/AM19/	Lic.No/Date:0310824123 01.10.2018	
	Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information on following deficiencies raised by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019 followed by Reminder on 06.02.2019 and Final Reminder on 03.07.2019: (i) Stepwise complete and balanced chemical reaction showing Molecular weight and Percentage of yield on molar basis (ii) Reaction and Recovery of solvent at each stage (iii) Material of balance for the entire process. Hence, the Committee decided to **reject** the case. RA concerned may take further necessary action as per above decision of NC.			

279	**Case No:112/13/82-ALC4/2018**	Party Name:VARAHI PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01090/AM19/	RLA File :66/24/040/00004/AM19/	Lic.No/Date:6610000013 03.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

280	**Case No:52/13/82-ALC4/2018**	Party Name:S V LABS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01030/AM19/	RLA File :09/24/040/00301/AM19/	Lic.No/Date:0910066711 04.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

281	**Case No:56/13/82-ALC4/2018**	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01034/AM19/	RLA File :09/24/040/00321/AM19/	Lic.No/Date:0910066717 04.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

282	**Case No:442/13/82-ALC4/2018**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01420/AM19/	RLA File :05/24/040/00367/AM19/	Lic.No/Date:0510407973 04.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

283	**Case No:454/13/82-ALC4/2018**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01432/AM19/	RLA File :22/24/040/00058/AM19/	Lic.No/Date:2210015989 05.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

284	**Case No:438/13/82-ALC4/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01416/AM19/	RLA File :05/23/040/00284/AM19/	Lic.No/Date:0510408013 08.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

285	**Case No:224/13/82-ALC4/2018**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01202/AM19/	RLA File :34/24/040/00225/AM19/	Lic.No/Date:3410044573 10.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

286	**Case No:168/13/82-ALC4/2018**	Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01146/AM19/	RLA File :34/24/040/00232/AM19/	Lic.No/Date:3410044578 11.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

287	**Case No:169/13/82-ALC4/2018**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01147/AM19/	RLA File :34/24/040/00211/AM19/	Lic.No/Date:3410044586 12.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

288	**Case No:322/13/82-ALC4/2018**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01300/AM19/	RLA File :24/24/040/00033/AM19/	Lic.No/Date:2410042548 24.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

289	**Case No:424/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01402/AM19/	RLA File :34/24/040/00144/AM19/	Lic.No/Date:3410044635 25.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

290	**Case No:426/13/82-ALC4/2018**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01404/AM19/	RLA File :34/24/040/00208/AM19/	Lic.No/Date:3410044636 25.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

291	**Case No:453/13/82-ALC4/2018**	Party Name:HESTER BIOSCIENCES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01431/AM19/	RLA File :08/24/040/00231/AM19/	Lic.No/Date:0810143739 25.10.2018	Defer Date:19.07.2019
	Decision: A copy of application has been forwarded to DBT on 20.06.2019 and again on 17.07.2019. Comments awaited from DBT.			

292	**Case No:232/13/82-ALC4/2018**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01210/AM19/	RLA File :31/83/040/00114/AM19/	Lic.No/Date:3110067218 29.10.2018	Defer Date:19.07.2019
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information as asked for by NC-3 in its Meeting No. 13/82-ALC4/2018 dated 14.01.2019: (i) it has been observed that the chemistry given by the firm is not clear, since the firm has stated that that the raw material shown as phenol while import is of OCP 50. It was decided to ask the firm to furnish exact chemical name of OCP 50 along with manufacturing process and all technical details starting from OCP 50. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

293	**Case No:183/13/82-ALC4/2018**	Party Name:PHAROSE REMEDIES LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01161/AM19/	RLA File :30/24/040/00032/AM19/	Lic.No/Date:3010104485 31.10.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

294	**Case No:363/13/82-ALC4/2018**	Party Name:CIPLA LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01341/AM19/	RLA File :03/94/040/00699/AM19/	Lic.No/Date:0310824906 05.11.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

295	**Case No:362/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01340/AM19/	RLA File :03/94/040/00683/AM19/	Lic.No/Date:0310824929 06.11.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

296	**Case No:351/13/82-ALC4/2018**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01329/AM19/	RLA File :03/94/040/00682/AM19/	Lic.No/Date:0310824972 12.11.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

297	**Case No:427/13/82-ALC4/2018**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01405/AM19/	RLA File :34/24/040/00264/AM19/	Lic.No/Date:3410044694 14.11.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

298	**Case No:461/13/82-ALC4/2018**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
	HQ File :01/82/050/01439/AM19/	RLA File :05/23/040/00353/AM19/	Lic.No/Date:0510408451 19.11.2018	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.
Valacyclovir Film Coated Tablet 500 mg	1 Number
Valacyclovir Film Coated Tablet 1000 mg	1 Number

Sl. No.	Import items	For export of 1 No. **Tablet** (Quantity in mg / tablet)	
		500 mg / tablet	1000 mg / tablet
1	Valacyclovir Hydrochloride USP Monohydrate	600.48	1174.51
2	Microcrystalline Cellulose USNF (Avicel	152.50	305.00

	PH 101)		
3	Crospovidone USNF (Polyplasdone XL)	7.00	14.00
4	Hypromellose(Pharmacoat615)USP	31.00	62.00
5	Opadry Blue (13B50647)	22.50	45.00
6	Magnesium Stearate(MF-2-V-Vegetable)	3.50	7.00
7	CLOSURE PP 38mm CRC-MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy
8	CLOSURE PP 53mm RS MOLD-RITE	Relevant as per Packing Policy	Relevant as per Packing Policy

RA concerned may take further necessary action as per above decision of NC.

299	**Case No:463/13/82-ALC4/2018**	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01441/AM19/	RLA File :05/23/040/00359/AM19/	Lic.No/Date:0510408634 26.11.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

300	**Case No:242/1/82-ALC4/2019**	Party Name:MALWA OXYGEN & INDUSTRIAL GASES PVT.LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00148/AM20/	RLA File :56/24/040/00028/AM19/	Lic.No/Date:5610005519 29.11.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

301	**Case No:466/13/82-ALC4/2018**	Party Name:DCM SHRIRAM INDUSTRIES LTD,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/01444/AM19/	RLA File :05/23/040/00376/AM19/	Lic.No/Date:0510408809 06.12.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

302	**Case No:240/1/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/00146/AM20/	RLA File :03/94/040/00756/AM19/	Lic.No/Date:0310825931 26.12.2018	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

303	**Case No:144/1/82-ALC4/2019**	Party Name:VIRCHOW BIOTECH PV T LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02539/AM19/	RLA File :09/24/040/00484/AM19/	Lic.No/Date:0910067053 09.01.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

304	**Case No:190/1/82-ALC4/2019**	Party Name:MICRO LABS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02585/AM19/	RLA File :07/24/040/00283/AM19/	Lic.No/Date:0710114616 04.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

305	**Case No:191/1/82-ALC4/2019**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02586/AM19/	RLA File :07/24/040/00282/AM19/	Lic.No/Date:0710114617 04.03.2019	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

306	**Case No:192/1/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02587/AM19/	RLA File :31/83/040/00182/AM19/	Lic.No/Date:3110067342 05.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

307	**Case No:201/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02596/AM19/	RLA File :34/24/040/00370/AM19/	Lic.No/Date:3410044950 05.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

308	**Case No:143/1/82-ALC4/2019**	Party Name:TINA ORGANICS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02538/AM19/	RLA File :05/24/040/00695/AM19/	Lic.No/Date:0510409855 06.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

309	**Case No:194/1/82-ALC4/2019**	Party Name:SARNA CHEMICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02589/AM19/	RLA File :52/24/040/00090/AM19/	Lic.No/Date:5210042986 06.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

310	**Case No:142/1/82-ALC4/2019**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02537/AM19/	RLA File :03/94/040/01029/AM19/	Lic.No/Date:0310827515 07.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

311	**Case No:145/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02540/AM19/	RLA File :03/94/040/01066/AM19/	Lic.No/Date:0310827513 07.03.2019	Defer Date:19.07.2019
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information: (i) The firm may be advised to get the additional nomenclature of the export item added in their DML.			

312	**Case No:174/1/82-ALC4/2019**	Party Name:BIOLOGICAL E LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02569/AM19/	RLA File :09/24/040/00588/AM19/	Lic.No/Date:0910067245 07.03.2019	Defer Date:19.07.2019
	Decision: A copy of application has been forwarded to DBT on 20.06.2019 and again on 17.07.2019. Comments awaited from DBT.			

313	**Case No:149/1/82-ALC4/2019**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02544/AM19/	RLA File :09/24/040/00604/AM19/	Lic.No/Date:0910067252 11.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

314	**Case No:150/1/82-ALC4/2019**	Party Name:ALKALI METALS LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02545/AM19/	RLA File :09/24/040/00561/AM19/	Lic.No/Date:0910067258 11.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

315	**Case No:152/1/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02547/AM19/	RLA File :03/94/040/00854/AM19/	Lic.No/Date:0310827603 11.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

316	**Case No:156/1/82-ALC4/2019**	Party Name:NEOGEN CHEMICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02551/AM19/	RLA File :03/95/040/01222/AM19/	Lic.No/Date:0310827621 12.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

317	**Case No:159/1/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02554/AM19/	RLA File :09/24/040/00600/AM19/	Lic.No/Date:0910067264 12.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

318	**Case No:160/1/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02555/AM19/	RLA File :03/94/040/00693/AM19/	Lic.No/Date:0310827639 12.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

319	**Case No:161/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02556/AM19/	RLA File :09/24/040/00621/AM19/	Lic.No/Date:0910067270 13.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

320

Case No:162/1/82-ALC4/2019	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Approved**
HQ File :01/82/050/02557/AM19/	RLA File :09/24/040/00611/AM19/	Lic.No/Date:0910067271 13.03.2019	

Decision: The Committee considered case as per agenda and deliberated on the matter in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
2-CHLOROMETHYL-3,4-DIMETHOXY PYRIDINE HYDROCHLORIDE	1 kg	1	MALTOL	0.91 kg
		2	PHOSPHORUS OXY CHLORIDE(POCL3)	1.64 kg
		3	CHLOROFORM	1.035 kg
		4	TOLUENE	0.65 kg
		5	METHYLENE DI CHLORIDE	2.00 kg

RA concerned may take further necessary action as per above decision of NC.

321	**Case No:166/1/82-ALC4/2019**	Party Name:ENAL DRUGS PVT LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02561/AM19/	RLA File :09/24/040/00614/AM19/	Lic.No/Date:0910067274 13.03.2019	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

322	**Case No:167/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02562/AM19/	RLA File :09/24/040/00612/AM19/	Lic.No/Date:0910067275 13.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

323	**Case No:169/1/82-ALC4/2019**	Party Name:RUSAN PHARMA LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02564/AM19/	RLA File :03/95/040/01315/AM19/	Lic.No/Date:0310827685 13.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

324	**Case No:170/1/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02565/AM19/	RLA File :03/94/040/01071/AM19/	Lic.No/Date:0310827686 13.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

325	**Case No:197/1/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02592/AM19/	RLA File :33/24/040/00019/AM19/	Lic.No/Date:3310030518 13.03.2019	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Bangalore.			

326	**Case No:171/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02566/AM19/	RLA File :04/24/040/00243/AM19/	Lic.No/Date:0410165319 14.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

327	**Case No:175/1/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02570/AM19/	RLA File :04/24/040/00244/AM19/	Lic.No/Date:0410165324 14.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

328	**Case No:198/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02593/AM19/	RLA File :33/24/040/00020/AM19/	Lic.No/Date:3310030519 14.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

329	**Case No:204/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02599/AM19/	RLA File :34/24/040/00353/AM19/	Lic.No/Date:3410044969 14.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

330	**Case No:177/1/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02572/AM19/	RLA File :03/95/040/01062/AM19/	Lic.No/Date:0310827733 15.03.2019	Defer Date:03.06.2019
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

331	**Case No:178/1/82-ALC4/2019**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02573/AM19/	RLA File :09/24/040/00560/AM19/	Lic.No/Date:0910067282 15.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

332	**Case No:179/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02574/AM19/	RLA File :08/24/040/00430/AM19/	Lic.No/Date:0810144782 18.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

333	**Case No:180/1/82-ALC4/2019**	Party Name:VINDHYA ORGANICS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02575/AM19/	RLA File :09/24/040/00628/AM19/	Lic.No/Date:0910067284 18.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

334	**Case No:181/1/82-ALC4/2019**	Party Name:DINAKARA LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02576/AM19/	RLA File :09/24/040/00571/AM19/	Lic.No/Date:0910067285 18.03.2019	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

335	**Case No:182/1/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02577/AM19/	RLA File :03/95/040/01319/AM19/	Lic.No/Date:0310827770 18.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

336	**Case No:184/1/82-ALC4/2019**	Party Name:KLJ PLASTICIZERS LIMITED.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02579/AM19/	RLA File :05/23/040/00562/AM19/	Lic.No/Date:0510409975 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

337	**Case No:185/1/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02580/AM19/	RLA File :03/95/040/00899/AM19/	Lic.No/Date:0310827775 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

338	**Case No:187/1/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02582/AM19/	RLA File :09/24/040/00619/AM19/	Lic.No/Date:0910067297 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

339	**Case No:188/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02583/AM19/	RLA File :09/24/040/00629/AM19/	Lic.No/Date:0910067299 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

340	**Case No:189/1/82-ALC4/2019**	Party Name:DR. REDDYS LABORATORIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02584/AM19/	RLA File :09/24/040/00626/AM19/	Lic.No/Date:0910067300 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

341	**Case No:200/1/82-ALC4/2019**	Party Name:AETHER INDUSTRIES LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02595/AM19/	RLA File :52/24/040/00085/AM19/	Lic.No/Date:5210043000 19.03.2019	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Surat.			

342	**Case No:205/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02600/AM19/	RLA File :34/24/040/00396/AM19/	Lic.No/Date:3410044985 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

343	**Case No:206/1/82-ALC4/2019**	Party Name:ALEOR DERMACEUTICALS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02601/AM19/	RLA File :34/24/040/00397/AM19/	Lic.No/Date:3410044986 19.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

344	**Case No:207/1/82-ALC4/2019**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02602/AM19/	RLA File :03/94/040/01100/AM19/	Lic.No/Date:0310827824 20.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

345	**Case No:208/1/82-ALC4/2019**	Party Name:DR. ACHARYA LABORATORIES PVT. LTD.,	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02603/AM19/	RLA File :03/94/040/01091/AM19/	Lic.No/Date:0310827825 20.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

346	**Case No:209/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02604/AM19/	RLA File :05/24/040/00722/AM19/	Lic.No/Date:0510410009 20.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

347	**Case No:210/1/82-ALC4/2019**	Party Name:V.D.H. ORGANICS PVT. LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02605/AM19/	RLA File :05/24/040/00721/AM19/	Lic.No/Date:0510410010 20.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

348	**Case No:211/1/82-ALC4/2019**	Party Name:PORUS LABORATORIES PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02606/AM19/	RLA File :09/24/040/00633/AM19/	Lic.No/Date:0910067303 20.03.2019	Defer Date:19.07.2019
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization from RLA, Hyderabad.			

349	**Case No:212/1/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02607/AM19/	RLA File :03/95/040/01323/AM19/	Lic.No/Date:0310827848 20.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

350	**Case No:214/1/82-ALC4/2019**	Party Name:DEEPAK PHENOLICS LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02609/AM19/	RLA File :34/24/040/00327/AM19/	Lic.No/Date:3410044990 20.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

351	**Case No:213/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02608/AM19/	RLA File :09/24/040/00635/AM19/	Lic.No/Date:0910067312 21.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

352	**Case No:215/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02610/AM19/	RLA File :34/24/040/00389/AM19/	Lic.No/Date:3410044991 22.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

353	**Case No:216/1/82-ALC4/2019**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02611/AM19/	RLA File :34/24/040/00390/AM19/	Lic.No/Date:3410044992 22.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

354	**Case No:217/1/82-ALC4/2019**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02612/AM19/	RLA File :03/95/040/01344/AM19/	Lic.No/Date:0310827870 22.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

355	**Case No:218/1/82-ALC4/2019**	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:4/82-ALC4/2019 19.07.2019	**Status: Deferred**
	HQ File :01/82/050/02613/AM19/	RLA File :03/95/040/01345/AM19/	Lic.No/Date:0310827871 22.03.2019	Defer Date:19.07.2019
	Decision: Deferred for comments of TE.			

Meeting ended with thanks to Chair.
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